

BEFORE HONOURABLE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH.

AT-PUNE.

ORIGINAL APPLICATION NO.8 OF 2022.

MR. Mayur Bajrang Ghodake -----}Original Applicant.

V/S.

M/s Sevasadan Lifeline Super Multispeciality Hospital&Others ----- } Respondents.

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FORRESPONDENT NO. 1

(Mr., Sanjay Gwalani)

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

TRUE COPY

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
"AISHNAVI APPT" E-2, BRAHMANPUR,
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. ON 30/01/2023



BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WZ BENCH,

AT PUNE.OF

ORIGINAL APPLICATION NO 08 of 2022.

Mr. Mayur Bajrang Ghodake

.....} Original Applicant.

VERSUS

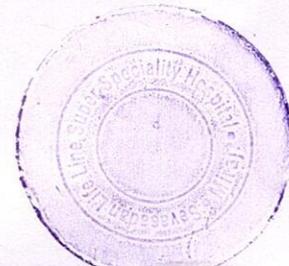
M/s Sevasadan Lifeline Super Specialty Hospital

& Others

..... } Respondents.

Affidavit in Reply to the Original Application

I, Sanjay Gwalani, Age- 40 years, Designation – Chief Executive Officer, Resident of Miraj, working in the Sevasadan Lifeline Super Specialty Hospital at the address given in the original application filed by the applicant before this Hon'ble Tribunal. I am filing this affidavit in reply on behalf of Respondent No.1 to the original application only limited to the points raised by the Applicant in the application filed before this Hon'ble Tribunal. Respondent No.1 is converted into a Private Limited Company from Proprietorship.





I have carefully gone through the contents of the application filed mainly against Respondent No.1. I am looking after day-to-day Hospital Working & Administration being Chief Executive Officer. The Hospital is established in the year 2017 and it is being operated after obtaining necessary permissions from various authorities. I am filing this affidavit in reply to the main original application. I shall not be deemed to admit anything save except whatever specifically stated hereunder. I crave leave to file an additional affidavit as and whenever necessary.

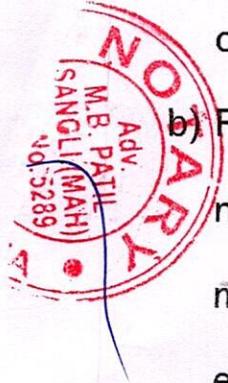
1) **Facts and Circumstances of the Case** – The facts & circumstances of the present application can be summarized as under:

a) At the outset, I say and submit that the applicant is associated with one person and trying to pressurize a no of hospitals in the nearby areas. Therefore, the concerned person has been extorted by the Anti Extortion Cell of the Police Department. The present application is filed by the applicant with an ulterior motive to harass Respondent No.1 for reasons best known to the applicant. The applicant has thus not filed the present application with good intention. But Respondent No.1 will submit all the details of honest steps taken by the Hospital to

comply with necessary statutory conditions from the beginning.

b) Respondent no.1 has filed the application on the ground of certain non-compliances pointed out in the application. I would like to submit most respectfully that the respondent no.1 hospital has been established in 2017. Initially, it was the Proprietorship. It has been now converted into a Private Limited Company from 2021. Since the beginning, the respondent-hospital is being operated below 75 Beds-capacity only. A copy of the then Certificate of Registration dated 12th September 2016 issued under the provisions of the Bombay Nursing Homes Registration Act, 1949 is enclosed herewith and marked as an **Annexure-A**. Thereafter, the capacity of Beds had been increased from 75 Beds up to 100 Beds taking into consideration pandemic conditions vide Registration Certificate dated 31st March 2021. A copy of the said Certificate is enclosed herewith and marked as an **Annexure-B**. Though the provision is made for 100 Beds, the Hospital has not increased the occupancy beyond 75 Beds. A Statement showing the occupancy during the last 3 years is enclosed for ready reference and marked as an **Annexure- C**. I say and submit that respondent no. 1 has obtained the following permissions from the various authorities

a) The Respondent No.1 has obtained various statutory permissions





such as approval for Radiological Safety Officer, Allotment of Provident Fund Code No, Registration under the Food Safety Standards Act, 2006, Fire Safety NOC, Registration for Operation of Medical Diagnostic X-Ray Equipment, Stability Certificate, etc. besides other Environment-related permissions as stated hereunder.

- b) The respondent-no-1 had also obtained the last Combined Consent to Establish, Operate & BMW- Authorization from the respondent-no-6 vide Letter dated 07th October 2017, which was valid up to 15-07-2018. A copy of the said last authorization dated 07-10-2017 is enclosed herewith for kind perusal and marked as **Annexure- D**.
- c) I say and submit that before the expiry of combined consent dated 07th October 2017, Respondent No.1 had immediately applied for renewal of combined consent and authorization and after verification of the compliance of earlier consent, renewal was granted for a period up to 15-07-2021. A copy of such renewal is enclosed and marked as **Annexure -E**. Thereafter, the Government on account of pandemic situation had extended the validity of Consent & Authorization by various circulars. A last such extension was granted vide Circular dated 06th May 2021 up to 31-12-2021. A copy of the said circular is enclosed herewith and marked as an **Annexure-F**.

Respondent no 1 further applied for renewal of combined consent and authorization on 23rd November 2021, which is still pending, maybe on

account of MPCB-Pre-occupancy or otherwise on account of pending of this matter before this Hon'ble Tribunal,

d) I would like to submit most respectfully that the Warning Notice was issued against the respondent no 1 pointing out certain information on the basis of the Visit & Inspection Report dated 04th February 2021 in respect to the details of records of BMW & Annual Report in the prescribed format, sending of BMW to CBWTSDF, STP-Operation, Bank Guarantee, provision of the stack, etc.

Respondent-no 1 submitted its reply on 26th July 2021 on account of the second wave of pandemics. A copy of the compliance reported The letter dated 26-07-2021 along with the enclosures thereto dated 26th July 2021 is enclosed herewith and marked as **Annexure- G**.

e) I say and submit that the Warning Notice was issued to verify certain compliances with regard to the record maintenance. Since Respondent No.1 had submitted all the details of compliance, no further action was necessary, and hence respondent-no 6 not initiated any further action against respondent no 1.

f) However, the applicant along with his companion, who has been stopped entry to a particular area by the Police Department, had issued a Legal Notice dated 21st December 2021 against all the respondents to pressurize them for reasons best known to him. A copy of the said Legal Notice issued by the applicant is already enclosed in

his application. Before sending any reply thereto, the present application is filed before this Hon'ble Tribunal. We have already obtained the Membership of M/s Surya Central Treatment Facility for Biomedical Waste and sending regularly our segregated biomedical waste daily as per the established practices for the collection, segregation, and scientific disposal thereof. A copy of the latest certificate dated 05th April 2022 obtained is enclosed and marked as an **Annexure-H**.

g) However, Respondent No.1 had obtained an initial Membership of CBWTSDF from the beginning and renewed it from time to time. The first such Membership-Certificate dated 4th October, 2017 is enclosed herewith and marked as an **Annexure-I**. (Please check whether the date of First Membership is correct?) Respondent no 1 craves leave to refer to and rely upon further renewal of membership as and when necessary.

2) Counter Reply or Compliance of Legal Notices issued by Mr. Omkar Wangikar, Advocate as under:

1) Notice dated 21st December 2021- Allegation about the illegally dumping of bio-medical waste outside hospital premises by the applicant. Respondent no 1 had already given a reply to the applicant and his associate vide dated 30th December 2021. I crave leave to refer to & rely upon said Reply when produced.



- i) The reply is given to the applicant and his associates through Mr. Nitin Krushnaji Mane, an Advocate denying all allegations in their notice. It is denied that respondent no 1 has dumped any of its bio-medical waste as alleged in the notice. Respondent no 1 since inception, has been a member of the CBMWTSDF and therefore all the BMWs are being sent daily to the Common Facility. It is also incorrect to say that the applicant had visited on 20-12-2021 and noticed bio-medical wastes illegally dumped outside the premises of respondent no 1.
- ii) In fact, the applicant himself threw some waste outside the one open premises owned by somebody else, which area is not under the control of respondent no 1. When the Security of the Respondent No.1 asked why he is throwing waste, the applicant threatened him that now he will teach all the hospitals some lessons and they will have to meet him.
- iii) Applicant has made vague & general allegations about animals and stray dogs opening & eating plastic bags of bio-medical wastes. It is also denied that the segregation and color-coding rules were not followed and no separate BMW Storage was provided. In fact, since the beginning, the respondent is following appropriate prevailing practices of the BMW-Management. It is always necessary to have a separate portion of premises for the



BMW-Management, only thing is that more & more improvements are made from time to time as might have been insisted from time to time. It is exaggerating to say that all BMWs stored outside the hospital premises & it is being dumped into the local garbage vehicle, which is not allowed under the rules. The reply to the notice specifically pointed out that the applicant had fabricated the complaint to the Local Authority and persuaded to impose Rs.25,000/- cost.

- iv) It is denied that respondent no 1 has violated the Environment (Protection) Act,1986, the Water Act,1974 & BMW Rules,2016. The so-called photographs are denied. It appears that the applicant might have taken it from the dumping site and wants to create some evidence against respondent no1.
- v) Respondent no 1 has provided full-fledged STP with attached Disinfection Arrangements (Combined STP for 10 KLD) through an Expert Agency M/s METRIC Water Solutions P. Ltd, Miraj. The proposal implemented with the Completion Certificate is enclosed along with the photographs of the STP and marked as **Annexure- J.**
- vi) Respondent no.1 has long back joined its sewage after proper disinfection thereof with the prevailing practices since the beginning.



vii) I have already taken the Membership of CBMWTSDF at Sangali as stated above. Therefore, no question of dumping bio-medical waste arises.

viii) It is also denied that the incident of dumping of bio-medical waste regularly continued. In fact, the applicant & his prohibited associate from entering the nearby areas since the beginning are behind our hospital with some ulterior interest well known to them.

ix) The respondent-nos. 5 & 6 had given a no of instructions to improve existing practices with reference to the recurring development in the technologies & practices from time to time, which have been implemented by the respondent no.5 from time to time. Therefore, the respondent nos.5 & 6 immediately verified the improved practices & measures from time to time.

The respondent no-1 is a Law-Abiding Entity.

II) Notice dated 04-01-2022 issued recently by the applicant to the respondents: It appears that this notice was issued only to show that the respondents are not serious about pollution prevention and to show that respondent no 1 was a regular defaulter in non-compliance of the BMW Rules. The notice is unwarranted and allegations therein are denied as under:

a) It is not known that the applicant along with the activist, social



worker & citizens from village Waddi observed that the waste-collecting and carrying truck of the Municipal Corporation has dumped bio-medical waste into MSW-Dumping Site at Gat No,121 & 131, Miraj- Bedag Road. It is totally incorrect to say that all the bio-medical waste collected from the respondent-no 1. The applicant is trying to create some fabricated evidence by way of this particular notice by pressurizing the respondent nos.5, 6 & 7 respectively, showing that he had contacted them, but no action was taken by any of them.

- b) I say and submit that the BMW after proper segregation was earlier kept outside the Hospital premises as per the established practice for collection thereof by the Common Facility, not for the purpose of dumping at the general parking area, which is owned by someone else. This practice was immediately after instructions & fine of Rs,25,000/- paid at the insistence of the applicant as directed by the Local Authority. In order to avoid any further mishappening, the fine then was paid at the request of respondent no.7.
- c) The visit report dated 4th January 2022 specifically observed that the hospital of respondent no.1 is having 75 Beds in operation, STP has been provided but not in operation, no any kind of waste was found stored in an open area, and a

dedicated BMW-Storage Room found to be provided.

It is submitted that some maintenance of STP was in progress on the date of visit dated 04th January 2022. I would also like to rely upon the visit & inspection reports dated 26th October 2016 itself which clearly observed the provision of STP, connecting of treated effluent to the municipal drainage, provision of autoclave arrangements & submission of bank guarantee, etc. A typed copy of the then report dated 26-10-2016 is enclosed and marked as **Annexure-K**.

- d) The allegations about the violations of the Environment Act, Water Act & BMW Rules are repetitive in nature and are already dealt with.
- e) Whatever instructions, and directions are issued not only by respondent no 4 but all other respondent authorities are immediately attended to and complied by respondent no 1 from time to time.

Respondent no. 1 would like to pray this Hon'ble Tribunal to depute a Third-Party Expert to visit, inspect and report on the steps taken by the respondent-no 1.

- 3) **Para - wise Reply to the Original Application-** The respondent no 1 now would like to deal submit para-wise reply to the application as under:





- A) The Applicant along with his associates had created a no of obstructions in day to day working of the hospital for the reasons best to know to both of them. The Police Department has imposed restrictions on the entry of his associates, who initially had made joint complaints against respondent no 1. Hence, the ulterior motive of the applicant is not honest and political.
- B) The contents of para 2 to 8 of the application pertaining to the description of the respondents and their activities. I will rely upon the true and correct position thereof.
- C) The contents of para 9 of the application are misleading and not correct. Respondent no 1 has already submitted true and correct facts about it in reply to the Legal Notice dated 21st December 2021 & 4th January 2022 in para-2 of this affidavit reply. It is denied that any bio-medical waste is dumped illegally by respondent no 1 as it is a member of the CBMWTSDF since it has started its hospital operation and regularly sends its bio-medical waste every day. The CBMWTSDF vehicle had requested to keep BMW outside premises of the hospital when it was used to collect it, Accordingly, the Security of the hospital was ensuring that it is collected by the vehicle day to day. The applicant



deliberately exaggerated the issue & forced the Corporation to initiate some action for his own gameplan. The respondent when obtained the membership of CBMWTSDF and making payment for disposal of BMW, why would throw its BMW on road. The applicant with his associates since beginning tried to harass management for their own vested interest and since the hospital not given any response prepared build up their story with photographs and recurring complaints etc. The respondent no 1 has provided & operated its STP since its establishment, then why it will not operate it unless it is under maintenance. It is denied that repeated incidents of dumping and discharge of untreated wastewater outside the hospital premises were observed. These are all applicant's developed fabricated stories to support his case. The few complainants are all at the instigation of the applicant have been generated, but nobody has come forward and admitted that they had made these complaints.

D) The contents of para 10 of the application are repetitive and already replied. There are no stray animals as mentioned in this para and it is denied that they are opening and eating BMW. In fact, the Security ensures that the vehicle of CBWTSDF collects & transports it to the common facility. The



record of such sending is kept and also can be cross-checked with the CBMWT SDF. The Annual Report is submitted to the MPCB. A copy of last year's report is enclosed & marked as **Annexure-L**. It is totally denied that respondent no 1 had dumped any BMW outside the premises. The said premises are not of respondent no1. There are no of hospitals in and around respondent no1. There are only 4-5 hospitals that have provided their own STPs and also have pretreatment like autoclave, dedicated BMW-Management with separate storage, etc. Then why the respondent would throw its waste and discharge untreated sewage, which is utilized to the extent possible for tree plantation, flushing & spraying on land, etc. for proper green belt.

E) The respondent no 1 since beginning has separate dedicated BMW-Management & Storage Premises as verified by the MPCB-FO in their visit and inspection reports. We may refer earlier visit report dated 26th October 2016 at **Annexure-K**. It is denied that any adverse impact will or has caused or created.

F) The STP has been provided and being in operation except when it was under maintenance. The sewage after due treatment is disposed of into the sewerage system with the



permission of the local body & as permitted in the Combined Consent & Authorization granted by the MPCB vide dated 4th October 2017 as well as prevailing disposal for all the hospital in the said areas. Hence the contents of para-11& 12 of the application are not correct.

- G)** With reference to para-13 of the application already pointed out that the cost of Rs.25,000/- was deposited at the request of the Authority to prevent any agitation and encroachment on the hospital premises. Therefore, it is incorrect to treat it as a violation or omission.
- H)** The Consent & BMW Authorization was valid up to 15-07-2021 & thereafter it was extended up to 31-12-2021 as per Government Circulars issued from time to time. The present application is under process and may be considered for renewal subject to the present application. Hence it is incorrect to say that respondent no 1 is running the hospital illegally without consent.
- I)** The earlier capacity of 75 Beds & subsequent proposed increased capacity duly approved under the Bombay Nursing Home Act without operating it. The visit report dated 4th January 2022 already confirmed that only 75 Beds are in operation though Nursing Home License approved 100 Beds.



Now the application is pending with respondent no 6 for an increase in beds and till the grant of approval will not be operated beyond 75 beds. A Statement of Occupancy not exceeding 75 Beds for the last year is already enclosed in this reply.

- J) With reference to para -16 of the application, it is submitted that the reply to the warning notice was already given at that time itself and after satisfying with the compliance reported by respondent no 1, no further action was initiated against the respondent 1.
- K) The contents of para-17 of the application pertaining to respondent no.8. Hence, I am advised not to deal with it. However, I say & submit that our segregated bio-medical waste is regularly collected by respondent no.8.
- L) The contents of para-18 of the application are not correct. No damage is caused to the environment by respondent no.1.
- M) The contents of para-19 to 21 of the application are pertaining to the availability of any other efficacious remedy to the applicant, filing of any other application on the subject matter of the application and payment of requisite court fees etc. I will rely up on true & correct position thereof.
- N) With reference to the contents in respect of the Limitation

Period, the respondent-no.1 will rely upon true & correct legal provisions thereof in the NGT Act,2010.

O) With regard to the prayer clauses, the submissions on behalf of the Respondent-No.1 are as under:

- I. The applicant is interested in closure directions only. No serious circumstances arise to issue directions of closure.
- II. The respondent nos. 5 & 6 had already initiated appropriate actions commensurate with the points of compliance to be secured against the respondent no.1 and after satisfying with the steps taken to comply with the points raised in the Warning Letters & Visit Reports, no further actions initiated just because of the applicant's insistence. Hence, the applicant is making wild allegations against all the respondent authorities.
- III. The applicant wants not only interim but also permanent closure just to harass the respondent-no.1.
- IV. No circumstances arise to appoint an expert committee.
- V. No environmental damage has been caused. Hence, no question of penalty arises.
- VI. The application may kindly be disposed of on the basis of overall all the compliances have been reported &

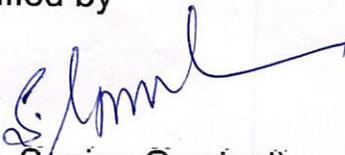
duly verified.

4) No question of grant of any prayer arises. Hence, the matter may kindly be disposed of. For this act of kindness, respondent no.1 will remain grateful forever.

Dated this 15th day of 2022 at Miraj.

Identified by

For & On behalf of Respondent No.1


(Mr. Sanjay Gwalani)

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

VERIFICATION

I, Sanjay Gwalani, Age-40 years, Profession-Medical, resident of Miraj do hereby state on solemn affirmation and verified the contents of para-1 to 4 of the above Affidavit are true and correct to the best of my knowledge and belief. All the Annexures are true copies of the office copies available with my hospital.

Dated this 15th Day of April 2022 at Miraj.

For & On behalf of Respondent

No.1

TRUE COPY


Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
"AISHNAVI APPT", S-2, BRAHMANPURI
MIRAJ - 416 410. MO. 9422613748
NOTARY EXP. ON 30/04/2022


(Mr. Sanjay Gwalani)

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

7 20/04/2022

SANGLI MIRAJ & KUPWAD CITY MUNICIPAL CORPORATION
FORM 'C'

(See Rule 5)

Certificate of Registration under section 5 of the Bombay Nursing Homes
Registration Act 1949

No.300

This is to Certify that Shri / Smt Dr. Ravikant Malgonda Patil
has been registered under the Bombay Nursing Homes Registration Act. 1949 in
respect of

" Sevasadan Lifeline Superspeciality Hospital "
(Here insert the name of the Nursing Home.)

Situated at Miraj and has been authorised to carry on the said
nursing home.

No. of Bed's for Other Patient - 75 Bed's
No. of Bed's for Manternity Patient - 00 Bed's

Registration No. 300

Date of Registration 12/9/2016

Place Chandanwadi, Miraj-Sangli Road, Miraj

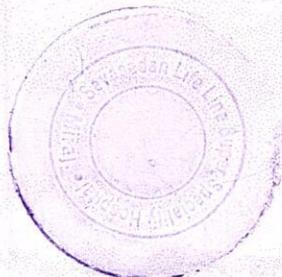
Date of issue of certificate 31/03/2021

This certificate of registration shall be valid upto 31st March 2024
MEDICAL OFFICER OF HEALTH, SANGLI MIRAJ & KUPWAD CITY MUNICIPAL
CORPORATION (Here insert the name of Local Supervising Authority.)

TRUE COPY



Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT. I-2, BRAHMANPUR
MIRAJ - 416 410, MO. 9422613749
NOTARY EXP. 31/03/2021



Signature of the registering authority.

Medical Health Officer.
Public Health
Sangli Miraj & Kupwad City
Corporation



सांगली मिरज आणि कुपवाड शहर महानगरपालिका
(सार्वजनिक आरोग्य विभाग)

जा.क्र.मनपा/आरोवि/राआअ/१०८७/२०२१

दिनांक:- १९/०३/२०२१

परिपत्रक आदेश

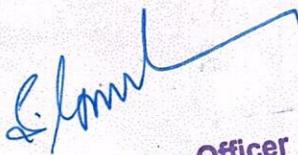
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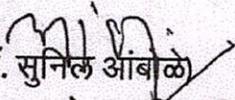
डॉ. रविशंकर पारुडकर

विषय:- महाराष्ट्र शुश्रूषागृह नोंदणी नियमातील तरतुदीबाबत.

संदर्भ:- सार्वजनिक आरोग्य विभाग, महाराष्ट्र शासन क्र. शु.न.अ.-२०१८
/१७६/प्र.क्र.६०४/कु.क. दि. १४/०१/२०२१ रोजीची अधिसूचना.

सांगली मिरज आणि कुपवाड शहर महानगरपालिकेकडे तुमच्या हॉस्पिटलची बॉम्बे नर्सिंग होम रजिस्ट्रेशन अॅक्ट अंतर्गत नोंदणी आहे. सदर कायदानुसार नोंदणी व नुतनीकरणासाठी शासन स्तरावर नविन नियमावली संदर्भीय अधिसूचनेद्वारे लागू करणेबाबत कळविले आहे. त्यानुसार महानगरपालिकेकडून तुमच्या हॉस्पिटलची तपासणी करणेसाठी पथक आलेस वरील संदर्भीय पत्रामध्ये कळविलेनुसार सुविधा असणे आवश्यक आहे. सदर तपासणी दरम्यान त्रुटी आढळल्यास तुमच्या हॉस्पिटलकरीता महानगरपालिकेकडून बॉम्बे नर्सिंग होम रजिस्ट्रेशन अॅक्ट अंतर्गत देण्यात आलेली नोंदणी रद्द करून पुढील कायदेशीर कारवाई करण्यात येईल याची नोंद घ्यावी.


Chief Executive Officer
Sevasadan Life line Pvt. Ltd.


(डॉ. सुनिल आंबेकर)
वैद्यकीय आरोग्य अधिकारी
सांगली मिरज कुपवाड महानगरपालिका

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Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT. L-2, BRAHMANPUR
MIRAJ - 416 410. MO. 9422013749
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SANGLI MIRAJ & KUPWAD CITY MUNICIPAL CORPORATION
FORM 'C'

(See Rule 5)

Certificate of Registration under section 5 of the Bombay Nursing Homes
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 has been registered under the Bombay Nursing Homes Registration Act. 1949 in
 respect of

"Sevasadan Lifeline Superspeciality Hospital (Run by Sevasadan Lifeline Pvt.Ltd.)"
 (Here insert the name of the Nursing Home.)

Situated at Miraj and has been authorised to carry on the said
 nursing home.

No. of Bed's for Other Patient - 70 Bed's

No. of Bed's for Maternity Patient - 30 Bed's

Registration No. 300

Date of Registration 12/9/2016

Place Chandanwadi, Miraj-Sangli Road, Miraj

Date of issue of certificate 31/03/2021

This certificate of registration shall be valid upto 31st March 2024

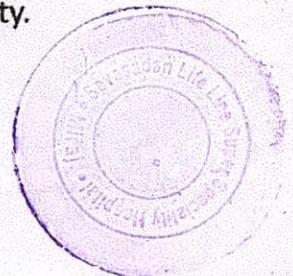
MEDICAL OFFICER OF HEALTH, SANGLI MIRAJ & KUPWAD CITY MUNICIPAL
 CORPORATION (Here insert the name of Local Supervising Authority.)



Signature of the registering authority.
 Medical Health Officer,
 Public Health
 Sangli Miraj & Kupwad City
 Corporation

TRUE COPY

Patil
 Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 VAISHNAVI APPT, E-2, BRAHMANPUR,
 MIRAJ - 416 410. MO. 9422613749
 NOTARY EXP. 31/03/2021





SEVASADAN LIFE LINE
SUPERSPECIALITY HOSPITAL

Health care with human touch..



७८

संदर्भ क्र.: SLPL/ADM/04102021/01

दिनांक : 04 ऑक्टोबर, 2021

प्रति,

मा. वैद्यकीय आरोग्य अधिकारी,
सांगली, मिरज कुपवाड शहर महानगरपालीका,
सांगली.

विषय : आमचे बॉम्बे नर्सिंग होम अॅक्ट अंतर्गत असलेले रजिस्ट्रेशन सर्टिफिकेट मधिल बेड संख्येत वाढ करणे बाबत...

संदर्भ : रजिस्ट्रेशन सर्टिफिकेट नं : 300

महोदय,

आमचे हॉस्पिटल दि बॉम्बे नर्सिंग होम अॅक्ट अंतर्गत नोंदणीकृत आहे. सदर रजिस्ट्रेशन सर्टिफिकेट मधे बेड संख्या 75 अशी आहे.

परंतु आम्हांस आमच्या हॉस्पिटलसाठी खालील प्रमाणे बदल करुन हवा आहे.

1. प्रसूतिसाठी	30 बेड
2. ईतर रुग्णासाठी	70 बेड
एकूण	100 बेड

तरी आम्हांला वरिल प्रमाणे रजिस्ट्रेशन सर्टिफिकेट मधे बदल करुन दयावा हि विनंती.

कळावे,

डॉ. अमृता दाय
मुख्य कार्यकारी अधिकारी

TRUE COPY

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
"VAISHNAVI APPT" I-2, BRAHMANPUR,
MIRAJ - 416 410, MO. 9422613749
NOTARY EXP. 31/10/2022

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

21
दिनांक 21
सांगली, मिरज कुपवाड मनपा

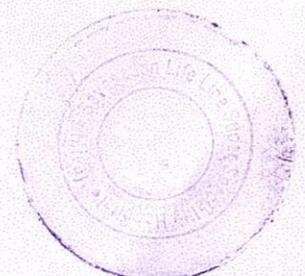
Chandanwadi, Sangli-Miraj Road, SMK Corporation (Miraj) 416 410.

Phone : 0233 - 2212728/ 29 Toll Free No : 18002332392

E-mail : sevasadanlifeline@gmail.com Website : sevasadanlifelinehospital@gmail.com

Statement Showing Occupancy of Beds**OCCUPANCY AS ON 1.4.2021 TO 31.03.2022**

SR.NO.	DATE	OCCUPANCY
1	1-Apr-2021	74
2	2-Apr-2021	69
3	3-Apr-2021	73
4	4-Apr-2021	71
5	5-Apr-2021	64
6	6-Apr-2021	70
7	7-Apr-2021	72
8	8-Apr-2021	67
9	9-Apr-2021	75
10	10-Apr-2021	74
11	11-Apr-2021	67
12	12-Apr-2021	63
13	13-Apr-2021	59
14	14-Apr-2021	65
15	15-Apr-2021	68
16	16-Apr-2021	62
17	17-Apr-2021	70
18	18-Apr-2021	72
19	19-Apr-2021	68
20	20-Apr-2021	61
21	21-Apr-2021	64
22	22-Apr-2021	63
23	23-Apr-2021	66
24	24-Apr-2021	60
25	25-Apr-2021	61
26	26-Apr-2021	61
27	27-Apr-2021	69
28	28-Apr-2021	75
29	29-Apr-2021	73
30	30-Apr-2021	67
31	1-May-2021	63
32	2-May-2021	65
33	3-May-2021	68
34	4-May-2021	72
35	5-May-2021	62
36	6-May-2021	59
37	7-May-2021	54
38	8-May-2021	60
39	9-May-2021	59
40	10-May-2021	57
41	11-May-2021	55
42	12-May-2021	48

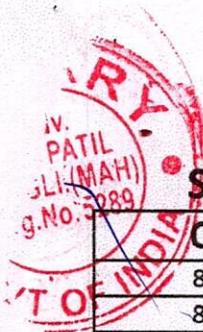




Statement Showing Occupancy of Beds

OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

43	13-May-2021	60
44	14-May-2021	65
45	15-May-2021	65
46	16-May-2021	67
47	17-May-2021	63
48	18-May-2021	54
49	19-May-2021	55
50	20-May-2021	68
51	21-May-2021	75
52	22-May-2021	71
53	23-May-2021	70
54	24-May-2021	60
55	25-May-2021	54
56	26-May-2021	56
57	27-May-2021	50
58	28-May-2021	48
59	29-May-2021	46
60	30-May-2021	50
61	31-May-2021	52
62	1-Jun-2021	63
63	2-Jun-2021	60
64	3-Jun-2021	59
65	4-Jun-2021	65
66	5-Jun-2021	67
67	6-Jun-2021	59
68	7-Jun-2021	61
69	8-Jun-2021	64
70	9-Jun-2021	69
71	10-Jun-2021	69
72	11-Jun-2021	67
73	12-Jun-2021	68
74	13-Jun-2021	68
75	14-Jun-2021	71
76	15-Jun-2021	69
77	16-Jun-2021	61
78	17-Jun-2021	65
79	18-Jun-2021	64
80	19-Jun-2021	54
81	20-Jun-2021	55
82	21-Jun-2021	55
83	22-Jun-2021	51
84	23-Jun-2021	43
85	24-Jun-2021	40
86	25-Jun-2021	41



Statement Showing Occupancy of Beds

OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

87	26-Jun-2021	44
88	27-Jun-2021	50
89	28-Jun-2021	59
90	29-Jun-2021	55
91	30-Jun-2021	60
92	1-Jul-2021	60
93	2-Jul-2021	59
94	3-Jul-2021	50
95	4-Jul-2021	55
96	5-Jul-2021	63
97	6-Jul-2021	63
98	7-Jul-2021	60
99	8-Jul-2021	64
100	9-Jul-2021	59
101	10-Jul-2021	58
102	11-Jul-2021	60
103	12-Jul-2021	65
104	13-Jul-2021	66
105	14-Jul-2021	70
106	15-Jul-2021	71
107	16-Jul-2021	75
108	17-Jul-2021	75
109	18-Jul-2021	75
110	19-Jul-2021	74
111	20-Jul-2021	71
112	21-Jul-2021	70
113	22-Jul-2021	72
114	23-Jul-2021	74
115	24-Jul-2021	68
116	25-Jul-2021	70
117	26-Jul-2021	71
118	27-Jul-2021	69
119	28-Jul-2021	75
120	29-Jul-2021	73
121	30-Jul-2021	67
122	31-Jul-2021	63
123	1-Aug-2021	65
124	2-Aug-2021	68
125	3-Aug-2021	72
126	4-Aug-2021	62
127	5-Aug-2021	59
128	6-Aug-2021	54
129	7-Aug-2021	60
130	8-Aug-2021	59



Statement Showing Occupancy of Beds

OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

131	9-Aug-2021	57
132	10-Aug-2021	55
133	11-Aug-2021	48
134	12-Aug-2021	60
135	13-Aug-2021	65
136	14-Aug-2021	65
137	15-Aug-2021	67
138	16-Aug-2021	65
139	17-Aug-2021	59
140	18-Aug-2021	61
141	19-Aug-2021	64
142	20-Aug-2021	69
143	21-Aug-2021	69
144	22-Aug-2021	67
145	23-Aug-2021	68
146	24-Aug-2021	68
147	25-Aug-2021	71
148	26-Aug-2021	69
149	27-Aug-2021	61
150	28-Aug-2021	65
151	29-Aug-2021	69
152	30-Aug-2021	73
153	31-Aug-2021	71
154	1-Sep-2021	64
155	2-Sep-2021	70
156	3-Sep-2021	72
157	4-Sep-2021	65
158	5-Sep-2021	70
159	6-Sep-2021	70
160	7-Sep-2021	65
161	8-Sep-2021	65
162	9-Sep-2021	57
163	10-Sep-2021	68
164	11-Sep-2021	69
165	12-Sep-2021	71
166	13-Sep-2021	75
167	14-Sep-2021	74
168	15-Sep-2021	75
169	16-Sep-2021	70
170	17-Sep-2021	66
171	18-Sep-2021	62
172	19-Sep-2021	60
173	20-Sep-2021	65
174	21-Sep-2021	66

Statement Showing Occupancy of Beds

● OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

175	22-Sep-2021	66
176	23-Sep-2021	61
177	24-Sep-2021	65
178	25-Sep-2021	61
179	26-Sep-2021	68
180	27-Sep-2021	56
181	28-Sep-2021	55
182	29-Sep-2021	56
183	30-Sep-2021	60
184	1-Oct-2021	64
185	2-Oct-2021	50
186	3-Oct-2021	50
187	4-Oct-2021	48
188	5-Oct-2021	47
189	6-Oct-2021	55
190	7-Oct-2021	56
191	8-Oct-2021	48
192	9-Oct-2021	44
193	10-Oct-2021	42
194	11-Oct-2021	50
195	12-Oct-2021	44
196	13-Oct-2021	49
197	14-Oct-2021	49
198	15-Oct-2021	48
199	16-Oct-2021	50
200	17-Oct-2021	50
201	18-Oct-2021	48
202	19-Oct-2021	47
203	20-Oct-2021	55
204	21-Oct-2021	56
205	22-Oct-2021	48
206	23-Oct-2021	44
207	24-Oct-2021	55
208	25-Oct-2021	63
209	26-Oct-2021	63
210	27-Oct-2021	60
211	28-Oct-2021	64
212	29-Oct-2021	59
213	30-Oct-2021	58
214	31-Oct-2021	60
215	1-Nov-2021	65
216	2-Nov-2021	72
217	3-Nov-2021	66
218	4-Nov-2021	60


Statement Showing Occupancy of Beds
OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

219	5-Nov-2021	65
220	6-Nov-2021	66
221	7-Nov-2021	67
222	8-Nov-2021	50
223	9-Nov-2021	52
224	10-Nov-2021	59
225	11-Nov-2021	54
226	12-Nov-2021	60
227	13-Nov-2021	59
228	14-Nov-2021	57
229	15-Nov-2021	55
230	16-Nov-2021	48
231	17-Nov-2021	60
232	18-Nov-2021	65
233	19-Nov-2021	65
234	20-Nov-2021	67
235	21-Nov-2021	65
236	22-Nov-2021	59
237	23-Nov-2021	61
238	24-Nov-2021	64
239	25-Nov-2021	69
240	26-Nov-2021	69
241	27-Nov-2021	67
242	28-Nov-2021	68
243	29-Nov-2021	68
244	30-Nov-2021	69
245	1-Dec-2021	73
246	2-Dec-2021	71
247	3-Dec-2021	64
248	4-Dec-2021	70
249	5-Dec-2021	72
250	6-Dec-2021	67
251	7-Dec-2021	75
252	8-Dec-2021	74
253	9-Dec-2021	67
254	10-Dec-2021	63
255	11-Dec-2021	59
256	12-Dec-2021	65
257	13-Dec-2021	68
258	14-Dec-2021	62
259	15-Dec-2021	70
260	16-Dec-2021	72
261	17-Dec-2021	68
262	18-Dec-2021	70


Statement Showing Occupancy of Beds
OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

263	19-Dec-2021	69
264	20-Dec-2021	54
265	21-Dec-2021	65
266	22-Dec-2021	55
267	23-Dec-2021	68
268	24-Dec-2021	54
269	25-Dec-2021	57
270	26-Dec-2021	67
271	27-Dec-2021	68
272	28-Dec-2021	54
273	29-Dec-2021	59
274	30-Dec-2021	60
275	31-Dec-2021	71
276	1-Jan-2022	72
277	2-Jan-2022	66
278	3-Jan-2022	60
279	4-Jan-2022	65
280	5-Jan-2022	66
281	6-Jan-2022	67
282	7-Jan-2022	50
283	8-Jan-2022	52
284	9-Jan-2022	59
285	10-Jan-2022	54
286	11-Jan-2022	60
287	12-Jan-2022	59
288	13-Jan-2022	57
289	14-Jan-2022	55
290	15-Jan-2022	48
291	16-Jan-2022	60
292	17-Jan-2022	65
293	18-Jan-2022	65
294	19-Jan-2022	67
295	20-Jan-2022	65
296	21-Jan-2022	59
297	22-Jan-2022	61
298	23-Jan-2022	64
299	24-Jan-2022	69
300	25-Jan-2022	65
301	26-Jan-2022	61
302	27-Jan-2022	68
303	28-Jan-2022	56
304	29-Jan-2022	55
305	30-Jan-2022	56
306	31-Jan-2022	60


Statement Showing Occupancy of Beds
OCCUPANCY AS ON 1.4.2021 TO 31.03.2022

307	1-Feb-2022	64
308	2-Feb-2022	50
309	3-Feb-2022	50
310	4-Feb-2022	48
311	5-Feb-2022	47
312	6-Feb-2022	55
313	7-Feb-2022	56
314	8-Feb-2022	48
315	9-Feb-2022	44
316	10-Feb-2022	42
317	11-Feb-2022	50
318	12-Feb-2022	44
319	13-Feb-2022	52
320	14-Feb-2022	58
321	15-Feb-2022	55
322	16-Feb-2022	55
323	17-Feb-2022	56
324	18-Feb-2022	57
325	19-Feb-2022	54
326	20-Feb-2022	54
327	21-Feb-2022	59
328	22-Feb-2022	62
329	23-Feb-2022	60
330	24-Feb-2022	65
331	25-Feb-2022	66
332	26-Feb-2022	66
333	27-Feb-2022	61
334	28-Feb-2022	65
335	1-Mar-2022	61
336	2-Mar-2022	68
337	3-Mar-2022	56
338	4-Mar-2022	55
339	5-Mar-2022	56
340	6-Mar-2022	60
341	7-Mar-2022	64
342	8-Mar-2022	50
343	9-Mar-2022	52
344	10-Mar-2022	59
345	11-Mar-2022	54
346	12-Mar-2022	60
347	13-Mar-2022	59
348	14-Mar-2022	57
349	15-Mar-2022	55
350	16-Mar-2022	48

Statement Showing Occupancy of Beds

OCUPANCY AS ON 1.4.2021 TO 31.03.2022

351	17-Mar-2022	60
352	18-Mar-2022	65
353	19-Mar-2022	65
354	20-Mar-2022	67
355	21-Mar-2022	71
356	22-Mar-2022	72
357	23-Mar-2022	66
358	24-Mar-2022	60
359	25-Mar-2022	65
360	26-Mar-2022	69
361	27-Mar-2022	70
362	28-Mar-2022	75
363	29-Mar-2022	74
364	30-Mar-2022	75
365	31-Mar-2022	71

[Signature]
 Chief Executive Officer
 Sevasadan Life line Pvt. Ltd.

TRUE COPY

[Signature]
 Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 VAISHNAVI APPT. B-2, BRAHMANPURI
 MIRAJ - 416 410, MO. 9422613749
 NOTARY EXP. 30.03.2022



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 4/10/2017

Consent No: Format 1.0/BO/PSO/HOD- 1710000062

To,
M/s. Sevasadan Life Line Superspeciality Hospital,
Sangli Road, Miraj.
(email: sagarptrj4549@gmail.com)

Subject: Combined Consent to Establish, Operate and BMW Authorization under RED category to Health Care Establishment (HCE).

- Ref :
1. Your application received on 31.08.2017
 2. This office email on 07.09.2017
 3. Your reply vide email on 15.09.2017 & 03.10.2017

Combined Consent to Establish & Operate

under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 and Biomedical Waste Management Rules 2016 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

1. The conditional combined consent to establish & operate and BMW authorization is granted for a period from 15.02.2017 to 15.07.2018.
2. The capital investment of the HCE is Rs. 2.56 Crore.
(As per C. A. Certificate submitted)
3. The Consent is valid for the Activity of -

Sr. No.	Activity	Beds
1	Hospital	
	a) Beds	75 Nos.
	b) Total Plot Area	1057.50 sq. mtrs.
	c) Total Built up Area	1213.55 sq. mtrs

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	--	--	--
2.	Domestic effluent	9.0	As per Schedule -I	On land for gardening

M/s. Sevasadan Life Line Superspeciality Hospital, Sangli



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	D.G. Set (250 KVA)	1 No.	As per Schedule - II

6. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Sludge from Sewage Water treatment	As per Actual	MT/Year	--	Municipal Landfill/

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. This consent is issued subject to conditions mentioned below,
- The "authorized Person" M/s. Savasadhan Life Line Superspeciality Hospital, Sangli shall comply with the provisions of the Environment (Protection) Act, 1986, and the Rules made there under.
 - Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - If the built up area exceeds more than 20,000 sq. mtrs. and if the hospital is commissioned after 14.09.2006, the project proponent shall comply EIA Notification 14.09.2006 by obtaining Environment Clearance.
 - You shall submit details of Management and Handling of outdated, discarded, unused **Cytotoxic drugs** generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in alongwith Annual Report to MPCB with a copy to CPCB before 31st January every year.
 - You shall manage the **Mercury Waste** in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated:07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
 - You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years;
 - You shall establish Bar code system within one year.

- (vii) You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
- (viii) You shall maintain day to day basis and display the monthly record including annual report on its website within two years from the date of notification.
- (ix) You shall submit separate Bank Guarantee of Rs. 1.50 Lakh towards compliance of condition mentioned at Annexure – IV to Regional Office, Kolhapur within 30 days.
- (x) You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.
- (xi) You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees.

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. A.R. Supate)

Principal Scientific Officer

Received Consent / Authorization fee of -

Sr. No.	Amount (₹)	Transaction. no.	Date	Bank
1	45,000/-	TXN1703001304	11.03.2017	ICICI Bank
2	15,000/-	TXN1707001876	20.07.2017	ICICI Bank

Copy to:

1. Regional Officer – MPCB , Kolhapur and Sub –Regional Officer – Sangli, MPCB – They are directed to ensure the compliance of the CCA conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.

TRUE COPY

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT. 6-2, BRAHMANPUR,
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. 30/11/2023

Schedule-ITerms & Conditions for compliance of Water Pollution Control

- A] You shall provide combined waste water primary treatment for the Trade effluent and domestic sewage generated from the hospital and thereafter the treated effluent shall be discharged in to Sewage Treatment Plant with the adequate design capacity followed by **Chlorination** and the treated water shall be disposal to Municipal Sewer / Land application after achieving standard prescribed below:
- B] The Applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/l, except for pH
01	pH	
02	Oil & Grease	6.5-9.0
03	BOD (3 days 27°C)	10
05	COD	30
06	Total Suspended Solids	250
08	Bio-Assay test	100
		90 % survival of fish after 96 hours in 100 % effluent

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion / modify or establish any modification to treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.



Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	---
2.	Domestic purpose	12.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	---
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	---
5.	Other such as agriculture, gardening, etc.	---

Handwritten signature and the word "Board" in a large, faint font.

Schedule-IITerms & conditions for compliance of Air Pollution Control

As per your application, you have proposed / provided the Air pollution control (APC) system and also proposed to erect/erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	Height in meter	Type of Fuel	Quantity lit/hr
1	D.G. Set (250 KVA)	1.9	Diesel	25.0

2. The applicant shall provide stack height of 1.9 mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

Schedule-IIITreatment and Disposal of Biomedical Waste generated from Hospital to CBMWTSDF

The authorisation is granted for generation and disposal of Bio-Medical Waste (BMW) to CBMWTSDF in waste categories and quantities listed here in below :

Sr. No.	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	5.0	Yellow coloured non-chlorinated plastic bags	No onsite treatment of BMW is permitted. The above mentioned Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorised by MPCB i.e. M/s. Surya Central Treatment facility, CBMWTSDF, D-60, MIDC Miraj, Miraj- 416410,
		b) Animal Anatomical Waste	--		
		c) Soiled Waste	50.0		
		d) Expired or Discarded Medicines	--		
		e) Chemical Waste	10.0	Separate collection system leading to effluent treatment system	
		f) Chemical Liquid Waste	7.0		
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	12.0	Yellow coloured non-chlorinated plastic bags or suitable packing material	
		h) Microbiology Biotechnology and other clinical laboratory waste	15.0	Autoclave safe plastic bags or containers	
2	Red	Contaminated waste (Recyclable)	45.0	Red coloured non chlorinated plastic bags or containers	
3	White (Translucent)	Waste sharps including Metals	10.0	Puncture proof, Leak proof, tamper proof container	
4	Blue	a) Glassware	10.0	Cardboard boxes with Blue colored marking	
		b) Metallic body implants	5.0		

Note: Board has issued Refusal of Authorization to M/s. Sangli Miraj Kupwad Municipal Corporation, CBMWTSDf, Bedag on 25.05.2017 and M/s. Surya Central Treatment facility is directed to collect, transport, treat and dispose BMW from the member HCEs of the area allotted earlier to SMK Municipal Corporation facility at their CBMWTSDF at plot no. D-60, MIDC Miraj, Dist. Sangli. M/s. Sevasadan Superspeciality hospital, Sangli shall hand over the waste generated from their hospital to M/s. Surya Central Treatment facility, Plt no. D-60, MIDC, Miraj till further orders.

Schedule-IV : Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M/s. Sevasadan Life Line Superspeciality Hospital, Sangli

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
I (A)	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	25,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards	Continuous	25,000/-
I (B)	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 31 st January	Continuous	15,000/-
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	10,000/-
II	Performance		
1	To provide Separate BMW storage facility As per guidelines of CPCB.	Six	25,000/-
2	To provide ETP / STP for treatment of effluent	Six	50,000/-
		Total	1,50,000/-
Rupees One Lakh fifty Thousand only			

Note : You shall submit the B.G. valid for additional 4 month period after the validity of your granted CCA.

Schedule-V
General Conditions

The following general conditions shall apply as per the type of the industry

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, Kolhapur, the 30th day of September every year.
- 7) You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- Kolhapur as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
- 10) You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

11) You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.

12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.

13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.

14) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

15) You should not cause any nuisance in surrounding area.

16) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

17) You shall maintain good housekeeping.

18) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office Kolhapur by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

20) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

21) You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).

22) You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.

23) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended

24) You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

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Adv. MAHESH PATIL
NOTARY REG. NO. 5289
GATEWAY OF INDIA
SHIVAJI APPT. E-2, BRAHMINI DGA
RAJ - 416 410, MO. 9422613749
NOTARY EXP. 30/09/2022

Chief Executive Officer
Sevasadan Life Line Pvt. Ltd.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Consent No: Format 1.0/BO/PSO/HOD- 18/2000006

Date: 01/12/2018.

To.

M/s. Sevasadan Lifeline Supar Speciality
 Hospital
 Chandanwadi, Sangli Road
 Miraj Sangli - 416 410
 (Email: sagarptrj4549@gmail.com)

Sub : Combined Consent to Operate & BMW Authorization under RED
 Category to Health Care Establishment (HCE).

Ref : Your BMW Authorization & Consent application resubmitted to MPCB, HQ, Sion,
 Mumbai on 14/11/2018

Consent to Operate

under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 and Biomedical Waste Management Rules 2016 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

- The conditional consent to operate is granted for a period from 15.07.2018 to 15.07.2021
- The capital investment of the HCE is Rs. 12.40 Crore.
(As per C. A. Certificate submitted)
- The Consent is valid for the Activity of -

Sr. No.	Activity	Beds
1	Hospital	
	a) Beds	75 Nos.
	b) Total Plot Area	1057.50 sq. mtrs
	c) Total Built up Area	1213.55 sq. mtrs

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

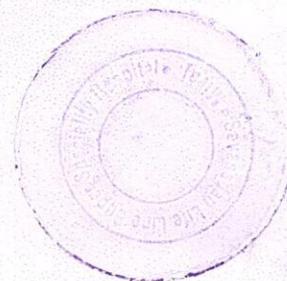
Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	--	As per Schedule -I	On land for gardening
2.	Domestic effluent	10.0	As per Schedule -I	

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	D.G. Set (250.0 KVA)	1 No.	As per Schedule - II

M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

Page 1 of 9





6. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Sludge from Sewage Water treatment	As per Actual	MT/Year	-	Municipal Landfill/

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. This consent is issued subject to conditions mentioned below,
- i) The "authorized Person" M/s. Sevasadan Lifeline Super Speciality Hospital; Sangli shall comply with the provisions of the Environment (Protection) Act, 1986, and Rules made there under.
 - ii) Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - iii) If the built up area exceeds more than 20,000 sq. mtrs. and if the hospital is commissioned after 14.09.2006, the project proponent shall comply EIA Notification 14.09.2006 by obtaining Environment Clearance.
 - iv) You shall submit details of Management and Handling of outdated, discarded, unused **Cytotoxic drugs** generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in alongwith Annual Report to MPCB with a copy to CPCB before 30th June every year.
 - (iv) You shall manage the **Mercury Waste** in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
 - (v) You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years;
 - (vi) You shall establish Bar code system within one year.
 - (vii) You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
 - (viii) You shall maintain day to day basis and display the monthly record including Annual report on its website within two years from the date of notification.

M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli



- (ix) As per the report of SRO Sangli Bank Guarantee of Rs. 75,000/- is eligible for release for provision of separate BMW storage Facility and Installation of STP for treatment of effluent
- (x) You shall submit separate Bank Guarantee of Rs. 75,000/- towards compliance of condition mentioned at Annexure – IV to Regional Office, Kolhapur within 30 days.
- (xi) You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.
- (xii) You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees

For and on behalf of the
Maharashtra Pollution Control Board

(Dr. A.R. Supate)

Principal Scientific Officer

Received Consent / Authorization fee of -

Sr. No.	Amount (₹)	Dr no.	Date
1	1,15,000/-	7616168	30.10.2018
2	45,000/-	TXN1807000504	06.07.2018
3	15,000/-	TXN1807001370	16.07.2018

Copy to:

1. Regional Officer – MPCB , Kolhapur and Sub –Regional Officer – Sangli, MPCB – They are directed to ensure the compliance of the CCA conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.

TRUE COPY

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT. L-2, BRAHMANPURI
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. 31/03/2023

M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

Schedule-I

I) Terms & Conditions for compliance of Water Pollution Control

- 1) A] You shall provide combined waste water primary treatment for the Trade effluent and domestic sewage generated from the hospital and thereafter the treated effluent shall be discharged in to Sewage Treatment Plant with the adequate design capacity followed by **Chlorination** and the treated water shall be disposal to Municipal Sewer / Land application after achieving standard prescribed below:
- B] The Applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/l, except for pH
01	pH	6.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
05	COD	250
06	Total Suspended Solids	100
08	Bio-Assay test	90 % survival of fish after 96 hours in 100 % effluent

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion / modify or establish any modification to treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

II) Water Consumption

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	---
2.	Domestic purpose	13.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	---
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	---
5	Other such as agriculture, gardening, etc.	---

M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

Schedule-II

Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have proposed / provided the Air pollution control (APC) system and also proposed to erect/erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	Height in meter	Type of Fuel	Quantity lit/hr
1	D.G. Set (250.0 KVA)	1.9	Diesel	25.0

2. The applicant shall provide stack height of 1.9 mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

Schedule-III

Treatment and Disposal of Biomedical Waste generated from Hospital to CBMWTSDF

The authorisation is granted for generation and disposal of Bio-Medical Waste (BMW) to CBMWTSDF in waste categories and quantities listed here in below :

Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal	
1	Yellow	a) Human Anatomical waste	75.0	Yellow coloured non-chlorinated plastic bags	No onsite treatment of BMW is permitted. The above mentioned Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorized by MPCB i.e. M/s. Surya Central Treatment Facility CBMWTDF, Sangli
		b) Animal Anatomical Waste	--		
		c) Soiled Waste	40.0		
		d) Expired or Discarded Medicines	25.0		
		e) Chemical Waste	--	Separate collection system leading to effluent treatment system	
		f) Chemical Liquid Waste	--		
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	20.0	Yellow coloured non-chlorinated plastic bags or suitable packing material	
		h) Microbiology Biotechnology and other clinical laboratory waste	15.0	Autoclave safe plastic bags or containers	
2	Red	Contaminated waste (Recyclable)	120.0	Red coloured non-chlorinated plastic bags or containers	
3	White (Translucent)	Waste sharps including Metals	40.0	Puncture proof, Leak proof, tamper proof container	
4	Blue	a) Glassware	15.0	Cardboard boxes with Blue colored marking	
		b) Metallic body implants	--		

Schedule-IV : Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
I (A) Operation and Maintenance			
1	To Segregate and Handle BMW as per Rule	Continuous	25,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards	Continuous	25,000/-
I (B) Records			
1	To Maintain records of BMW and submission of Annual Report in Form -II before 30th June	Continuous	15,000/-
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	10,000/-
Total			75,000/-

Rupees Seventy five Thousand only

Note : You shall submit the B.G. valid for additional 4 month period after the validity of your granted CCA.

Schedule-V
General Conditions

The following general conditions shall apply as per the type of the industry

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, Kolhapur, the 30th day of September every year.
- 7) You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- Kolhapur as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
- 10) You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 11) You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.

M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 14) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) You should not cause any nuisance in surrounding area.
- 16) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 17) You shall maintain good housekeeping.
- 18) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office Kolhapur by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 20) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 21) You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 22) You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
- 23) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
- 24) You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

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M/s. Sevasadan Lifeline Super Speciality Hospital, Sangli

Page 9 of 9

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

TRUE COPY

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT", I-2, BRAHMANPUR,
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. 31/01/2021

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.gov.in>

E-mail: ast@mpcb.gov.in

No. MPCB/AST/Circular/TB-



Kalpataru Point, 2nd - 4th Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai-400 022.

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Date : 06 /05 /2021

ANNEXURE - F

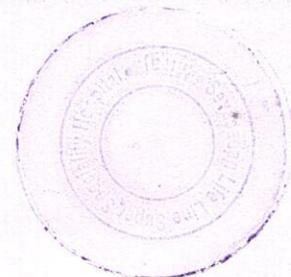
Circular

Sub: Extension of validity period of Consents/ CCA/Authorisation – Regarding

- Ref:
1. GOI Order No.40-3/2020-DM-1(A) dated 24th March 2020
 2. GOM notification dated DMU/2020/CR.92/DisM-1, Dated 25th March 2020
 3. Order's issued by Government of Maharashtra from time to time
 4. GOM order No. DMU/2020/CR.92/DisM-1 dated 29th April 2021

As per Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act,1981, all the projects/establishments including Hospitals, Pharmaceutical units, Biomedical waste management facilities, Municipal waste management facilities, Hazardous waste management facilities, Common Effluent Treatment Facilities, Oxygen and Pharmaceutical and other essential product manufacturing plants , Power plants, Steel plants, Mines, Milk processing units, Food processing units, Building/Construction projects/Area Development projects and Townships projects are required to obtain Consent as per Section 25 and 26 of Water Act and section 21 of Air Act including Authorisation as per the Hazardous & Other Waste (M&TM) Rule, 2016, the Bio-Medical Waste Management Rule, 2016 and the Solid Waste Management Rule, 2016 for carrying out commercial production activities by paying requisite Consent/Authorisation fees as decided by the Government/Board.

AND WHEREAS Consequent to outbreak of second wave of COVID-19 and declaration of stringent measures by Govt of Maharashtra to contain the spread of COVID-19 , it is of paramount importance that critical and essential activities and services such as Hospital, Pharmaceutical units, Biomedical waste management facilities, Municipal waste management facilities, Hazardous waste management facilities, Common Effluent Treatment Facilities, Power plants, Steel plants, Mines, Milk processing units, Food processing units and its entire supply chain remains operational uninterruptedly, so that essential goods and services are made available to the society.

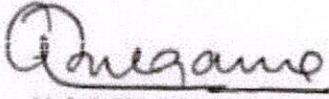


(158)

NOW, THEREFORE, the Maharashtra Pollution Control Board in public interest decided that All the industries whose Consent to Establish / Consent to Operate / Renewal of Consent / Authorization / CCA's Validity is either expired on or before 30th June 2021 or will be expiring on 30th June, shall apply online on Board's Portal for the Consent to Establish / Renewal / Authorisation / CCA and The Validity of those applications **Shall Stand Deemed Extended till 31st October 2021**, subject to the same terms and conditions as per earlier Consents/Authorization and also subject to any specific directions that may have been issued in respect of any establishment by Hon NGT, Hon High Court / Hon Supreme Court, provided that any subsequent amendment shall be considered as per the provisions of law in force at that time.

This circular is applicable to all such industries which have been already granted Consents, whose validity is in force or expired on or before 30th June 2021, as mentioned above.

This circular comes into immediate effect and is applicable to all the industries/ establishments which fall within the purview of Maharashtra Pollution Control Board.



(Ashok Shingare, IAS)

Member Secretary

Copy for favor of information to: The Hon'ble Chairman, MPC Board, Mumbai.

Copy to: All HOD, MPC Board, Mumbai/ All Regional Officer and Sub-Regional Officer, MPC Board for its strict compliance.



Chief Executive Officer
Sevasadan Life line Pvt. Ltd.

TRUE COPY


Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
WAIKUNAVI APPT. I-2, BRAHMANPUR,
MIRAJ - 416 410, MO. 9422613749
NOTARY EXP. 30/06/2023



SEVASADAN LIFE LINE
PERSPECIALITY HOSPITAL

Health care with human touch...



O/C

Ref. No. : SSLH/20-21/840

Date: 26th July, 2021

To
 The Sub-regional Officer
 Maharashtra Pollution Control Board (MPCB)
 300/2, Udyog Bhavan, Near Government, Rest House, Vishrambaug,
Sangli - 416 416

SUBJECT: SUBMISSION OF COMPLIANCE REPORT

Respected sir,

As per visit, please find compliance report has below:

1. STP plant provided to domestic effluent is now operational. The discharged water is now connected to drainage system.
2. BMW storage records and Facility records are maintained properly.
3. For storage of BMW waste storage room is identified and BMW waste is kept in identified storage room.
4. We are attaching herewith BMW annual report for your reference and record.
5. We have all provided stack to DG set.
6. Also please Extension of Bank Guarantee letter

Hence, compliance report.

Thanking you,

Sadashiv Patil
 Sadashiv Patil
 Head - Maintenance

TRUE COPY

Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 "SHANAVI APPT" L-2, BRAHMANPURI
 MIRAJ - 416 410, MO. 9422613749
 NOTARY EXP. ON 30/07/2022

Received
Chand
 26/07/2021



S. Chand
 Chief Executive Officer
 Sevasadan Life line Pvt. Ltd.

Chandanwadi, Sangli-Miraj Road, SMK Corporation (Miraj) 416 410.

Phone : 0233 - 221278 / 29 Toll Free No : 18002332392

E-mail : sevasadanlifeline@gmail.com Website : sevasadanlifelinehospital@gmail.com

Incineration

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी फॉर बायोमेडिकल वेस्ट

जैव वैद्यकीय कचरा (व्यवस्थापन व हाताळणी) नियम १९९८ व सुधारीत नियम २०१६, २०१८, २०१९

MPCB Authorization No.: Format 1.0 / BO / PSO / CC. 1907000904

Certificate No.: H / 818 / 2021 - 22

प्रमाणपत्र

१) वैद्यकीय व्यावसायिकाचे नांव - Dr. Ravikant Patil

२) हॉस्पिटलचे नांव - Sevasadan Lifeline Pvt Ltd.

३) पत्ता - Sangli miraj road
Chandanwadi, miraj

४) हॉस्पिटलमधील वेडसची एकूण संख्या - 100 -

उपरोक्त संस्थेत उत्पन्न होणारा जैव वैद्यकीय कचरा, अग्नीकरण (Incineration) व इतर प्रक्रिया करण्यासाठी प्रकल्पस्थळी नेला जातो

महत्वाची टीप - हे प्रमाणपत्र फक्त Beded HCFs साठी व

one

एकूण वेडसंख्या 100 (Hundred) साठी वैध राहील
only

प्रमाणपत्राची वैधता मुदत

दि. 01/04/2022 ते 31/03/2023 पर्यंत हे प्रमाणपत्र वैध राहील.

TRUE COPY

कचरा उपरोक्त संस्थेत दिला जाणार नाही किंवा देणेचा बंद केला तसेच शुल्क दिले नाही तर या प्रमाणपत्राची वैधता रह केली जाईल व तात्काळ अंतिम प्रमाणपत्राच्या माहिती कळविली जाईल.

Adv. **MARUTI B. PATIL**
NOTARY REG. NO. 52899
GOVT OF INDIA
BRAHMANPURI
MISHNAM APPT. 62
RAJ - 416 410, MP. 9422613749
NOTARY EXP. 30/03/2023

दिल्याची तारीख - 05/04/2022



Raghava Rajeev
Kon

प्रकल्प अधिकारी

सांगली. फोन : ०२३३ - २३०२५६९, २३०५९७५
फॅ : डी-६०, एम. आय. डी. सी. मिरज, जि. सांगली

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी
जैव वैद्यकीय कचरा निर्मूलन प्रकल्प

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.



Incineration

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी फॉर बायोमेडिकल वेस्ट

जैव वैद्यकीय कचरा (व्यवस्थापन व हाताळणी) नियम १९९८

MPCB Authorization No. Format 1.0/BO/PSO/EIC-28164/CC-1706000252

Membership No. **MM-1**

प्रमाणपत्र

- १) वैद्यकीय व्यावसायिकाचे नांव - डॉ. रविकांत पाटील
- २) हॉस्पिटलचे नांव - सेवासदन लाईफलाईन
- ३) पत्ता - सुपरस्पेशालिटी हॉस्पिटल,
चंद्रनवाडी, सांगली रोड, मिरज.
- ४) हॉस्पिटलमधील बेडसची एकूण संख्या - ७५

उपरोक्त संस्थेत उत्पन्न होणारा जैव वैद्यकीय कचरा, भस्मीकरण (Incineration) व इतर प्रक्रिया करण्यासाठी प्रकल्पस्थळी नेला जातो.

महत्वाची टीप - हे प्रमाणपत्र फक्त Bedded HCFs साठी व

एकूण बेडसंख्या ७५ (पंचाहत्तर) साठी वैध राहिल.

TRUE COPY

प्रमाणपत्राची वैधता मुदत

दि. ४/१०/२०१७ ते ३१/३/२०१८ पर्यंत हे प्रमाणपत्र वैध राहिल.

Adv. **MARUTI B. PATIL**

NOTARY REG. NO. 5289

GOVT OF INDIA

BRAMHANPUR-2, BRAMHANPUR

MIRAJ - 416 410, MO. 9422613749

NOTARY EXP. ON 30/03/2023

जैविक कचरा उपरोक्त संस्थेस दिला जाणार नाही किंवा देणेचा बंद केला तर या प्रमाणपत्राची वैधता रद्द केली जाईल व तात्काळ संबंधित प्रशासनाला सूचना दिल्या जातील.

प्रकल्प अधिकारी

Chief Executive Officer
Sevasadan Life line Pvt. Ltd.



ऑ. कोरे लॉन्स, सहयोगनगर, स्फूर्ती चौकाजवळ, विधानमार्ग,
सांगली. फोन : ०२३३ - २३०२५६९, २३०५९७५
फॅ. : डी-६०, एम.आय.डी.सी., मिरज, जि. सांगली

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी

जैव वैद्यकीय कचरा निर्मूलन प्रकल्प

3

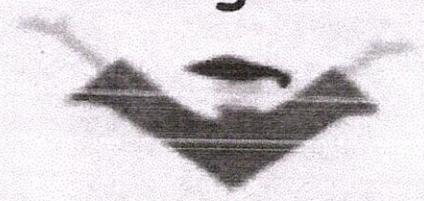


Proposal for

10 cum/day Combined Sewage Treatment Plant

Submitted to

M/s. Ravikant Patil Hospital, Sangli.



by



XMETRIC
Water Solutions Pvt. Ltd.



January 19th 2017

Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.
Head Office :- Xmetric Water Solutions Pvt. Ltd., House No. 921, 1/56, A/p. :- Budhgaon, Tal. :- Miraj, Dist. :- Sangli
Branch Office :- Avadhut Industries, Plot no. 227, 229, MIDC, Shirol, Dist. :- Kolhapur,
E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,
Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



Ref: 1701/Ravikant_hosp/XM/Q2/025

Date: 19/01/2017

**PROPOSAL FOR 10 CUM/DAY SEWAGE TREATMENT PLANT
FOR
M/s. RAVIKANT PATIL HOSPITAL, SANGLI**

- 1.0 NAME OF THE COMPANY** :- M/S. RAVIKANT PATIL HOSPITAL,
CHAITANYA NAGAR, SANGLI MIRAJ ROAD,
SANGLI
- 2.0 RAW WASTE QUANTITY FOR DESIGN** :- DOMESTIC SEWAGE :- 9 m³/day,
LAB EFFLUENT :- 1 m³/day

3.0 DESIGN BASIS :-

No. of Beds	:- 90 nos.,
Waste generated Per Bed	:- 100 liter/day
Total Waste Generated	:-9000 liter/day,
Waste Generated from Lab	:-1,000 liter/day

Grand Total :- 10,000 liter/day
i.e. :- 10 cum/day

4.0 RAW WASTE QUALITY ASSUMED FOR DESIGN

SR.NO	PARAMETERS	DOMESTIC SEWAGE	LAB EFFLUENT
1	pH	6 to 8	5 to 6
2	Suspended solids	150 to 300 mg/l	100 to 150 mg/l
3	5 day's 20 ⁰ C BOD	300 to 400 mg/l	600 to 700 mg/l
4	C.O.D.	600 to 800 mg/l	1200 to 1500 mg/l
5	TDS	1000 mg/l	1000 mg/l

5.0 TREATED EFFLUENT QUALITY

SR.NO	PARAMETERS	Treated Water as per MPCB Standards
1	pH	6 to 8
2	Suspended solids	< 30
3	5 day's 20 ⁰ C BOD	<30
4	C.O.D.	<100
5	TDS	< 2100

Note :- All parameters except pH are expressed as mg/l.



Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.
Head Office :- Xmetric Water Solutions Pvt. Ltd., House No.921, 1/56, A/p.:- Budhgaon, Tal.:-Miraj, Dist.:-Sangli
Branch Office :- Avadhut Industries, Plot no.227,229, MIDC, Shiroli, Dist.:- Kolhapur,
E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,
Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



6.0 Treatment Methodology:

Ravikant Hospital, Sangli is a multi-specialty medical centre in Sangli City to help society.

As per new directions under section 18 (1) b of water (P & CP) Act, 1974 by Central Pollution Control Board (CPCB) regarding classification of industries into Red, Orange & green categories to board for implementing consent management to newly categorized industries. As per revised list finalized by CPCB Health Care Establishments are categorized to RED category industry & covered under the regime of consent management.

Due to these new directions, Ravikant Patil Hospital has to set up an adequate sewage treatment plant to treat sewage from toilets, canteen & other facilities.

Sewage from toilet along with Effluent from Laboratory will be screened & collected in Oil & Grease trap. Oil & Grease trap will be equipped with "T" for removal of free oil. From oil & grease trap, oil free sewage will be sent to Aeration tank. In Aeration tank, sewage will be treated by Activated sludge process. In activated sludge process wastewater containing organic matter is aerated in an aeration basin in which micro-organisms metabolize the suspended and soluble organic matter. Part of organic matter is synthesized into new cells and part is oxidized to CO₂ and water to derive energy. In activated sludge systems the new cells formed in the reaction are removed from the liquid stream in the form of a flocculent sludge in settling tanks. A part of this settled biomass, described as **activated sludge** is returned to the aeration tank and the remaining forms waste or excess sludge.

The stages of treatment are as follows,

1. MBBR Tank will be 1.7m in height to reduce space and also to optimize diffused aeration process. Sewage will be aerated by Air Blower.
2. After aeration, sewage will be settled in a settling tank provided with sludge pumps.
3. Overflow from the settling tank will be collected in the Filter Feed tank.
4. Biologically treated water will be further filtered through a Pressure sand filter & activated carbon filter & disinfected by sodium Hypochlorite (Hypo) to obtain a clear water for use as gardening purpose.
5. During operation of the plant, after some time, it is necessary to remove sludge from the system. This is achieved by a Bag Filter provided for this purpose. Dry cake from the Bag Filter can be used as manure where as clear filtrate is recycled back to plant.

7.0 TREATMENT PLANT UNITS

1. 1(One) Bar Screen chamber of 0.5m x 0.5m x 0.5m swd,
2. 1(One) Oil & Grease Trap of 1m x 0.5m x 1m swd,
3. 1(One) Septic Tank,
4. 1(One) Sewage Transfer Pump of 2 cum/hr @ 6m Head,
5. 2 (Two) Air Blower of cap. 20 m³/hr @ 0.27kg pressure
6. 1 (One) Aeration tank of 3m x 3m x 1.7m swd, .
7. 1 (One) Settling tank of 1.5m x 1.5m x 1.5m swd

Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.

Head Office :- Xmetric Water Solutions Pvt. Ltd., House No. 921, 1/56, A/p :- Budhgaon, Tal. :- Miraj, Dist. :- Sangli

Branch Office :- Avadhut Industries, Plot no. 227, 229, MIDC, Shirol, Dist. :- Kolhapur, E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,

Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



- | | |
|-------------|--|
| 8. 1 (One) | Sludge pump 2 m ³ /hr @ 6m head |
| 9. 1 (One) | Filter Feed tank of 1.5m x 1.5m x 1.3m swd |
| 10. 2 (Two) | Filter feed pumps of 2 m ³ /hr @ 25m head |
| 11. 1 (One) | Pressure Sand Filter of 400mm dia x 1600mm HT, |
| 12. 1(One) | Activated Carbon Filter 400mm dia x 1600mm HT, |
| 13. 1(One) | Hypo Dosing Tank, |
| 14. Set | Interconnecting piping for the above system |
| 15. Set | Electrical of the plant |

8.0 Space Requirement : Approx. 5m x 3m (15 Sqm)

9.0 Connected Power : 5 HP

FOR XMETRIC WATER SOLUTIONS PVT. LTD.,

NILESH PATIL

TRUE COPY

(Signature)
Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 VAISHNAVI APPT. E-2, BRAHMANPUR,
 MIRAJ - 415 410. NO. 522613749
 NOTARY EXP. 30/09/2027

Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.

Head Office :- Xmetric Water Solutions Pvt. Ltd., House No.921,1/56,A/p.:- Budhgaon, Tal.:-Miraj, Dist.:-Sangli

Branch Office :- Avadhut Industries, Plot no.227,229,MIDC, Shirol, Dist.:- Kolhapur,

E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,

Mobile :- 09011110708, 08767162792, 09860355954, 09175600868

INDIA


XMETRIC
 Water Solutions Pvt. Ltd.

Ref: 1701/Ravikant_hosp/XM/Q3/035(a)

Date: 25/01/2017

**TECHNICAL SPECIFICATION
FOR
10 M³/DAY SEWAGE TREATMENT PLANT**

1.0 SCOPE OF WORK**A) SUPPLY OF EQUIPMENTS.**

SR. NO.	NOS.	SPECIFICATION
1	1	DETAILED ENGINEERING SERVICES : This will include following activities, a) Prepare a scheme based on the technical specifications to meet specifications for the disposal of treated effluent conforming MPCB standards. b) Prepare Layout & hydraulic flow diagram of Sewage Treatment plant. c) Providing Process & Instrumentation diagram showing scheme with various units, equipments, instruments, interconnecting piping etc d) Provide general arrangement drawing of various units with its' auxiliary equipment, load coming on tank etc. to enable structural consultant to design the structure. e) Provide detailed drawings of interconnecting piping, cabling, control instruments f) Prepare an Operation and Maintenance Manual (O&M) to operate the plant.
2	1	BAR SCREEN To provide a bar screen for installation in screen chamber of size 0.5m x0.5 m x0.5m swd. Specifications of bar screen are as follows, Material of Construction : Screen made of 10mm wide x8mm thick bars of MS. Clear opening between the bars 20mm. Inclination: 60 ⁰ to the horizontal. MAKE :- XMETRIC



Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.
 Head Office. :- Xmetric Water Solutions Pvt. Ltd., House No.921,1/56,A/p.- Budhgaon, Tal.:-Miraj, Dist.:-Sangli
 Branch Office :- Avadhut Industries, Plot no.227,229, MIDC, Shirol, Dist.:- Kolhapur,
 E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,
 Mobile :- 09011110708, 08767162792, 09860355954, 09175600868

Page 5



SR. NO.	NOS.	SPECIFICATION
3	1	<p>Sewage Transfer pumps These will be submersible, non clog, semi open impeller pumps.</p> <p>Capacity : 3 m³/hr Total head : 6 m head. MOC : CI. Location : Settling tank Application : To pump sewage from Equalization to MBBR Tank Make : CNP /Leo/Equi.</p>
4	2 (1W+ 1SB)	<p>Air Blower for Aeration tank</p> <p>Capacity : 20 m³/hr Pressure : 0.3 kg/cm² MOC : CI Motor : 1 HP, Three Phase, Accessories : Inlet filter, Inlet silencer, Pressure gauge, Pressure relief valve, non-return valve, base frame V-belt & Acoustic Enclosure Make : Rootech/ Equivalent.</p>
5	2 (1W+ 1SSB)	<p>Return sludge pumps These will be submersible, non clog, semi open impeller pumps.</p> <p>Capacity : 2 m³/hr Total head : 6 m head. MOC : CI. Location : Settling tank Application : To return MLSS to MBBR Tank Make : CNP /Leo/Equi.</p>
6	2	<p>Filter feed pumps</p> <p>Capacity : 2 m³/hr Head : 25 m head Type : Horizontal Centrifugal MOC : C. I. Construction Motor : suitable for 400/440 Volts, 3 Phase, 50cycle AC supply Location : Near Filter Feed Tank Make : Kirloskar /Crompton / Equivalent</p>

Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.

Head Office :- Xmetric Water Solutions Pvt. Ltd., House No.921,1/56,A/p.:- Budhgaon, Tal.:-Miraj, Dist.:-Sangli

Branch Office :- Avadhut Industries, Plot no.227,229,MIDC, Shirol, Dist.:- Kolhapur,

E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,

Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



Sr.No.	NOS.	SPECIFICATION																														
7	1	<p>Pressure Sand Filter</p> <p>Capacity : 2 m³/Hr.</p> <p>Type : Vertical Cylindrical</p> <p>Diameter : 325 mm</p> <p>Height on straight : 1350 mm</p> <p>Bed : Pebbles, gravels and Graded quartz Sand</p> <p>MOC : FRP</p> <p>Operating Pressure : 2 kg/cm²</p> <p>Test Pressure : 3.5 – 5 Kg/cm²</p> <p>Make : Xmetric</p>																														
8	1	<p>Activated Carbon Filter</p> <p>Capacity : 2 m³/Hr.</p> <p>Type : Vertical Cylindrical</p> <p>Diameter : 325 mm</p> <p>Height on straight : 1350 mm</p> <p>Bed : Pebbles, gravels, Graded quartz Sand & Activated carbon of iodine value of 450.</p> <p>MOC : FRP</p> <p>Operating Pressure : 2 kg/cm²</p> <p>Test Pressure : 3.5 – 5 Kg/cm²</p> <p>Make : Xmetric</p>																														
9	1	<p>Hypo Dosing tank</p> <p>Capacity :- 50 Liter,</p> <p>MOC :- PVC</p> <p>Make :- Local.</p>																														
10	1	<p>MCC panel (Tentative Load for STP)</p> <p>A. MCC components will be of L& T /Standard make.</p> <p>B. Panel will be fabricated locally & noncompartmentalized type</p> <table border="1"> <thead> <tr> <th>Sr.No.</th> <th>Equipment</th> <th>Nos.</th> <th>HP</th> <th>Total HP</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sewage Transfer Pump</td> <td>1</td> <td>0.5</td> <td>0.5</td> </tr> <tr> <td>2</td> <td>Air Blower</td> <td>2</td> <td>1</td> <td>2</td> </tr> <tr> <td>3</td> <td>Return sludge pumps</td> <td>1</td> <td>0.5</td> <td>0.5</td> </tr> <tr> <td>4</td> <td>Filter feed Pumps</td> <td>2</td> <td>1</td> <td>2</td> </tr> <tr> <td></td> <td>Total</td> <td>6</td> <td></td> <td>5</td> </tr> </tbody> </table> <p>Make : Xmetric</p>	Sr.No.	Equipment	Nos.	HP	Total HP	1	Sewage Transfer Pump	1	0.5	0.5	2	Air Blower	2	1	2	3	Return sludge pumps	1	0.5	0.5	4	Filter feed Pumps	2	1	2		Total	6		5
Sr.No.	Equipment	Nos.	HP	Total HP																												
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Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.

Head Office :- Xmetric Water Solutions Pvt. Ltd., House No.921, 1/56, A/p.:- Budhgaon, Tal.:- Miraj, Dist.:- Sangli

Branch Office :- Avadhut Industries, Plot no.227,229, MIDC, Shirol, Dist.:- Kolhapur,

E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune – 411035,

Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



SR. NO.	NOS.	SPECIFICATION
11	1 (ONE)	Sludge Pot. Capacity :- Suitable for 0.5 KLD, MOC :- HDPE. Application : Sludge Dewatering Make :- Xmetric.
12	SET	Cabling, earthing etc for the plant. Supply of Polycab make cables, etc. from our Panel to motors under our supply (Client to energise our MCC panel)
13	SET	Interconnecting Piping & valves. This will comprises of supply and erection of pipes & fittings, PP. Valves between various units of treatment plant. SPECIFICATIONS: 1. Piping & Fittings :- UPVC / CPVC 2. Make :- Astral / Prince/Local .
14	JOB	ERECTION OF EQUIPMENTS. On completion of civil works we will erect the equipments of the plant on it's foundation.
15	JOB	COMMISSIONING OF THE TREATMENT PLANT. On erection and testing of tanks and equipment sewage treatment plant will be commissioned to demonstrate it's performance.

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Patil
Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
WATSKHAWI APPT. I-2, BRAHMANPUR
MIRAJ - 416 410. MO. 9422613740
NOTARY EXP. 31/03/2020

NILESH PATIL.

Revised Proposal for 10KLD Combined STP for Ravikant Patil Hospital, Sangli.

Page 8

Head Office :- Xmetric Water Solutions Pvt. Ltd., House No.921, 1/56, A/p.,- Budhgaon, Tal.:-Miraj, Dist.:-Sangli.

Branch Office :- Avadhut Industries, Plot no.227,229,MIDC, Shirol, Dist.:- Kolhapur,

E-14, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune - 411035,

Mobile :- 09011110708, 08767162792, 09860355954, 09175600868



XMETRIC WATER SOLUTIONS PVT LTD

Ref.: - XWT/1704/03

Date: - 14.04.2017

To,

Sevasadan Lifeline Super Speciality Hospital,
Miraj.

WORK COMPLETION CERTIFICATE

With reference to above subject, We would like to inform you that we had successfully completed Design, Supply, Erection, Testing & commissioning of all Electromechanical Equipment's of 10KLD Sewage Treatment Plant at your Sevasadan Lifeline Super Speciality Hospital Miraj. Along with this letter, we are handing over this plant to your team for further operation.

We will assure our best services in future also.

This is for your information & Necessary record.

Authorised Signatory,

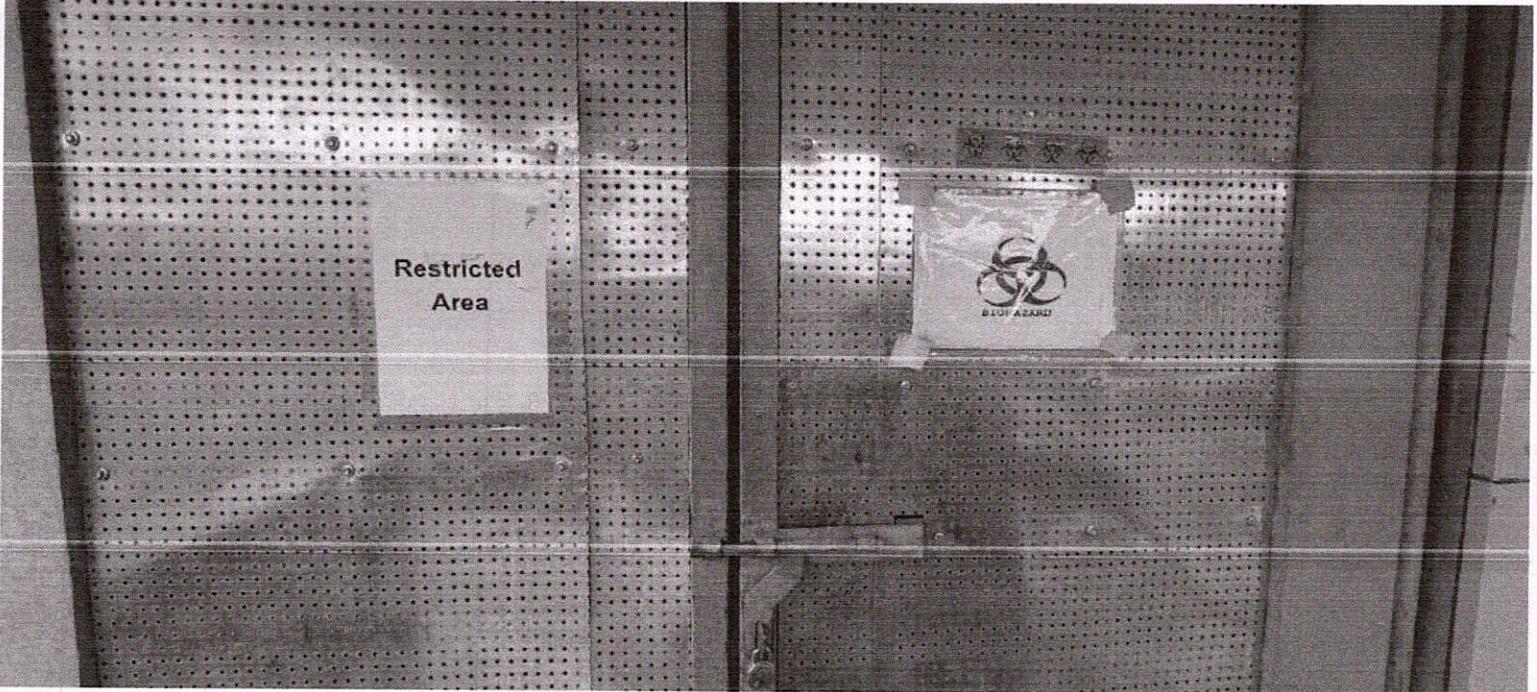


NileshPatil

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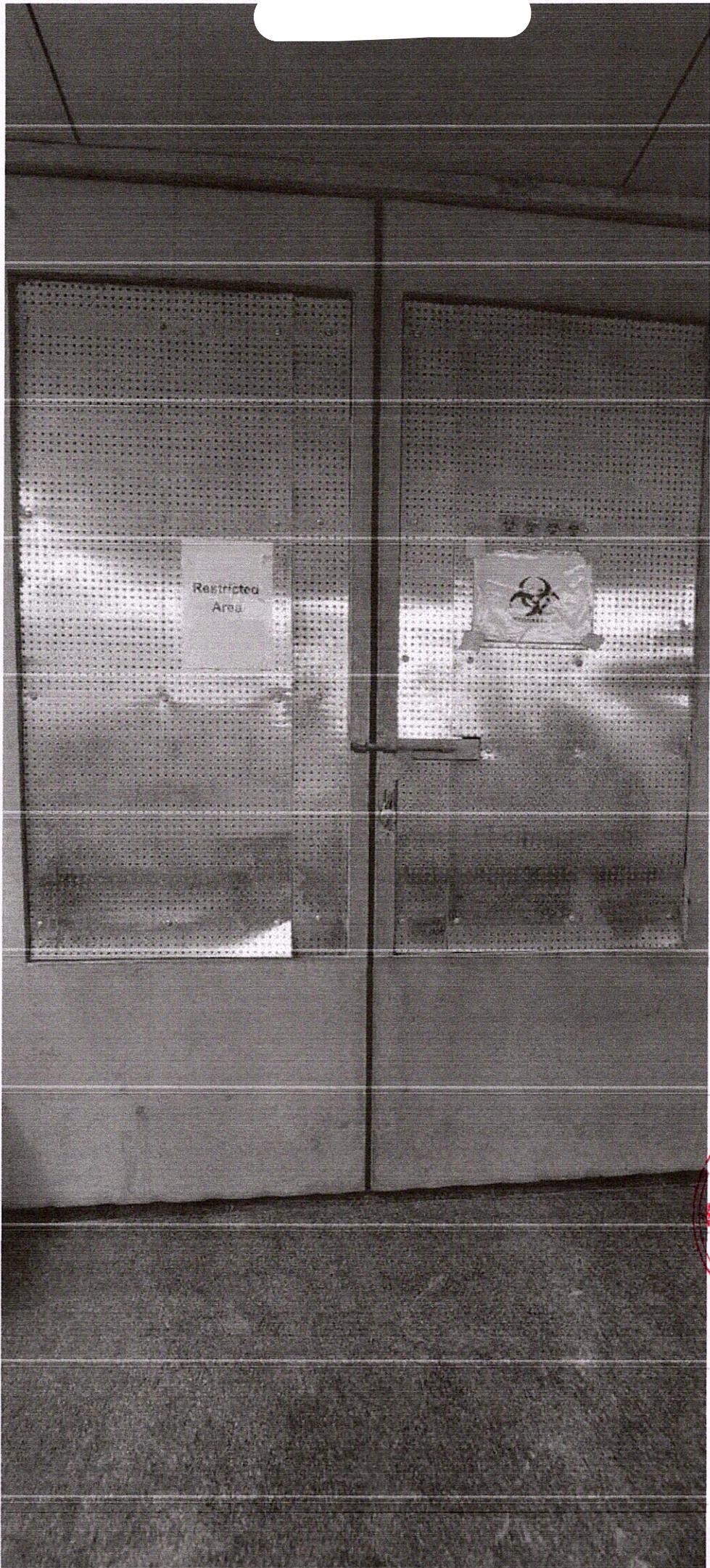
Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAVI APPT. L-2, BRAHMAMPUR,
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. 31/03/2021

Head Office :- Xmetric Water Solutions Pvt. Ltd., Plot No.231, Hanumannagar, Shiye, MIDC, Shiroli, Kolhapur
Branch Office :- Xmetric Farms, A/p.:-Kakadwadi, Tal.:- Miraj, Dist.:- Sangli
C-130, Vighnaharta Park, Anmol Nagari, Garibacha Wada, Dombivali (W), Thane - 421202
A -10, World of Mother, Behind Jai Ganesh Vision, Akurdi, Pune
Mobile :- 09011110708, 09834294518

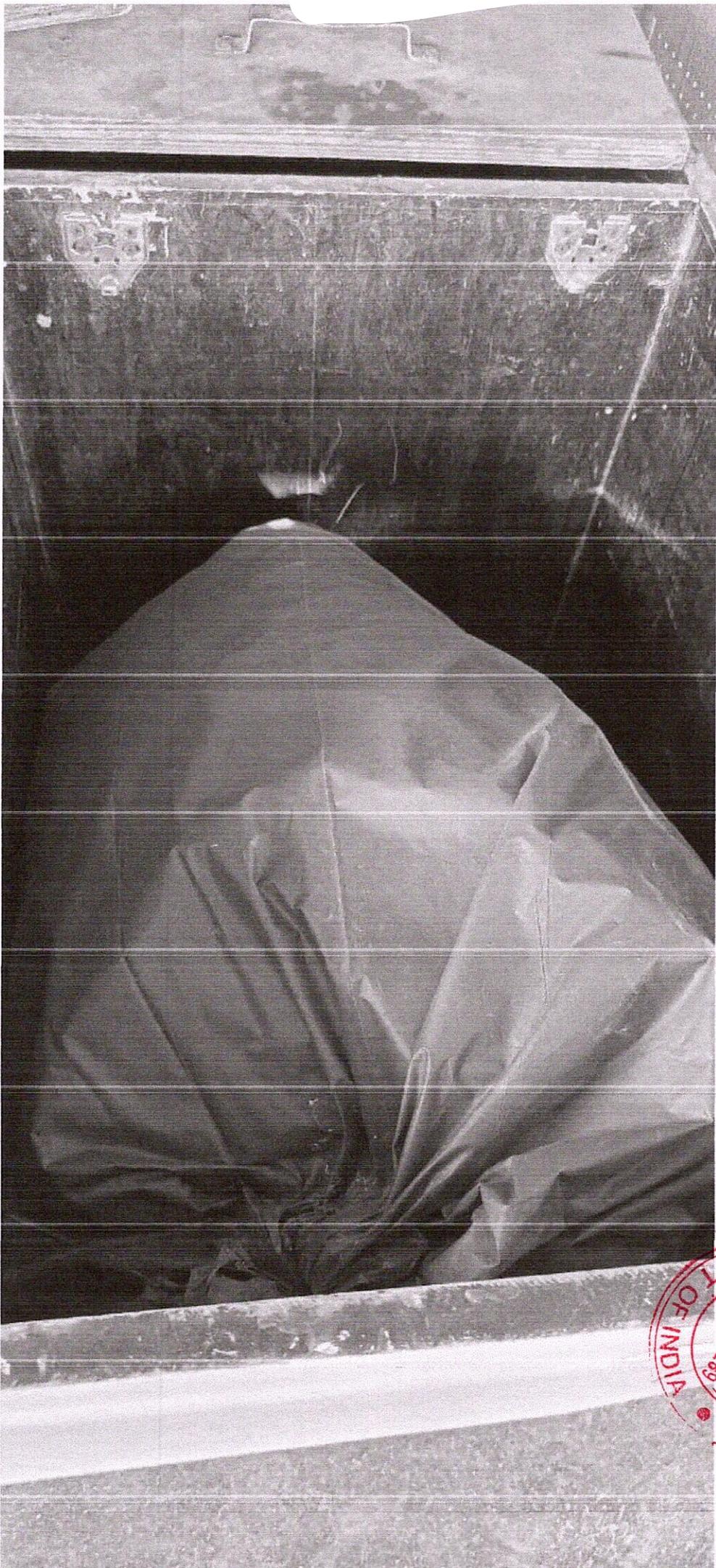


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M Patil

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
VAISHNAW APPT., L-2, BRAHMANPURI
VIRAJ - 415 410. MO. 9422613749
NOTARY EXP. DT. 30/01/2023



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Adv. M. B. PATIL
SANGLI (MAH)
Reg.No: 5289



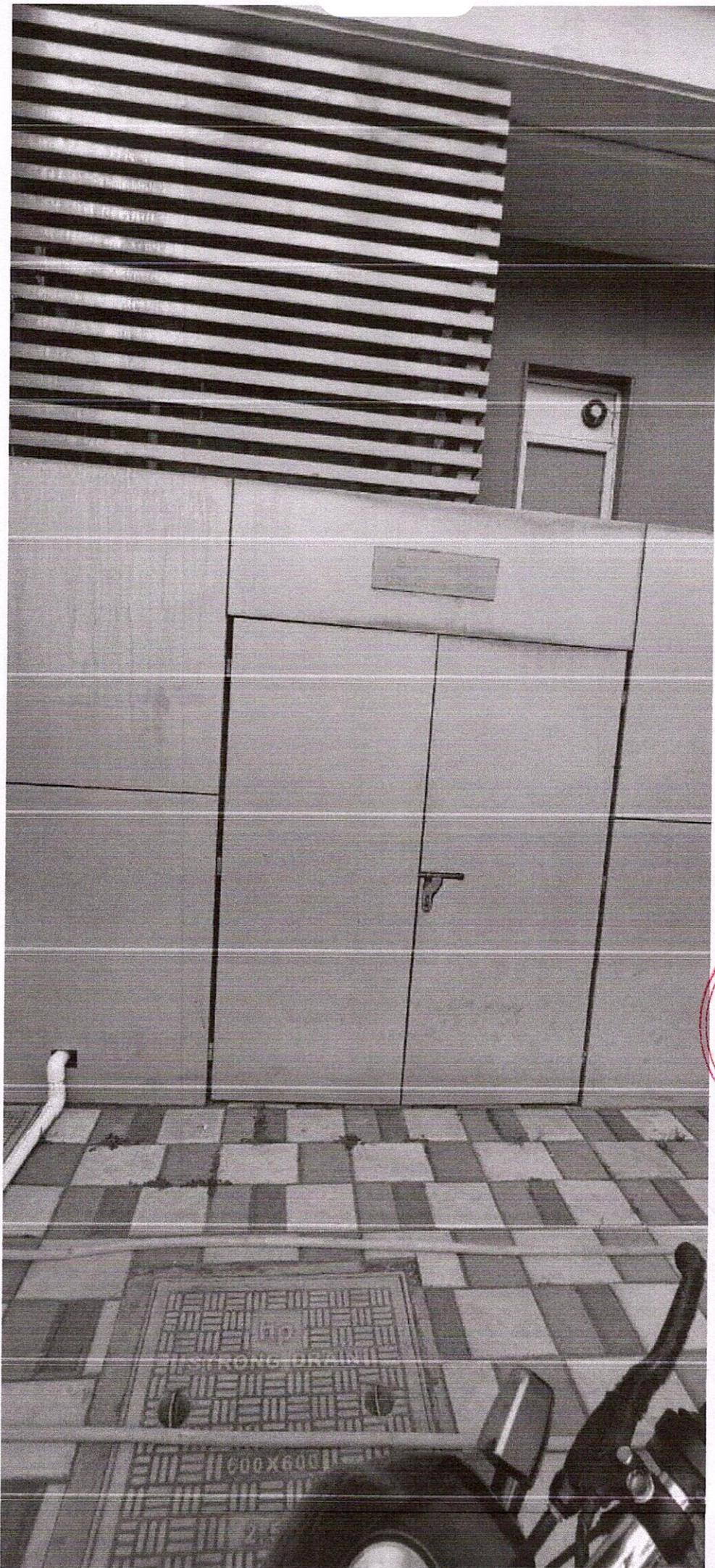
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M. B. PATIL
SAN. PATIL
Reg. No. (M/AH)
GOVT OF INDIA





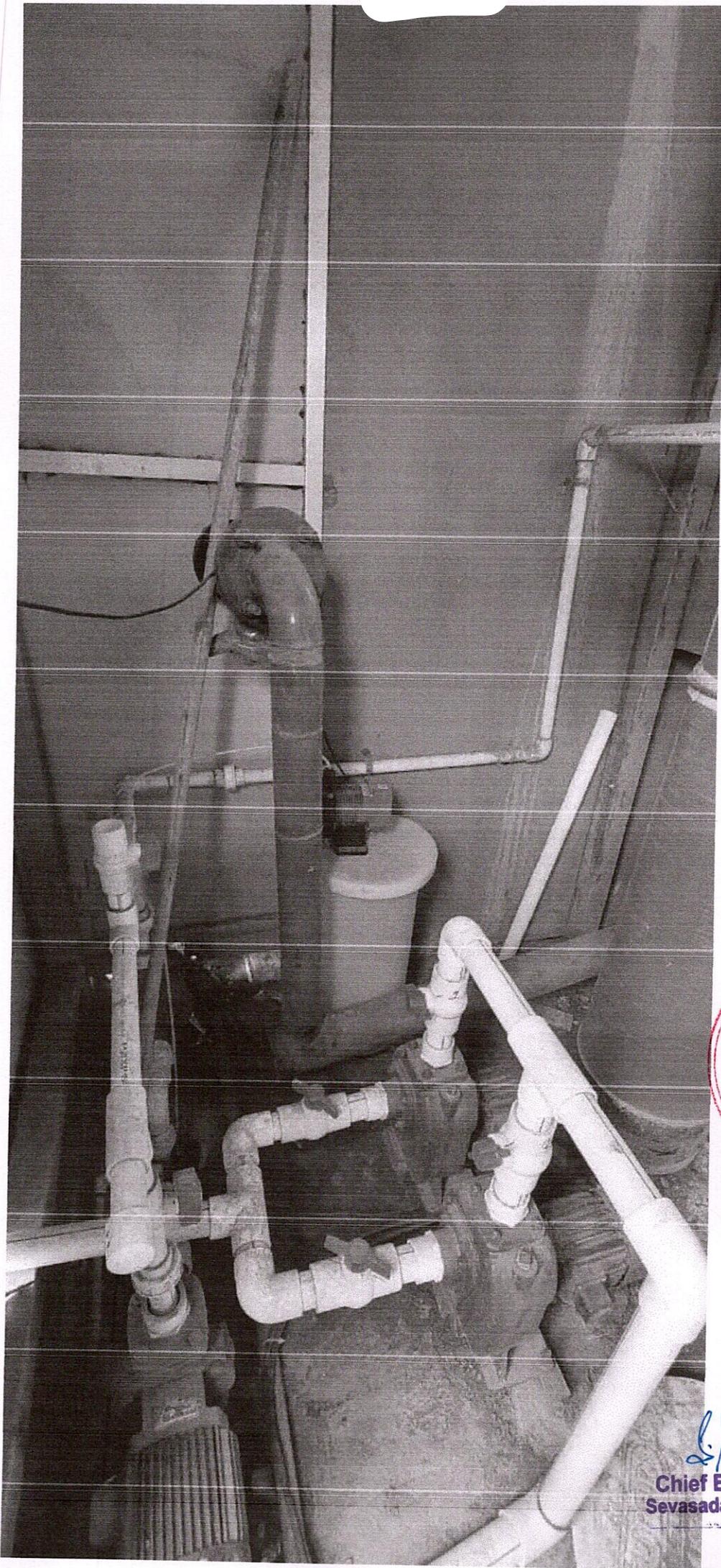
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Adv.
M.B. PATIL
SANGLI.(MAH)
Reg.No.5289
GOVT OF INDIA





NOTARY
Adv.
M.B. PATIL
SANGLI (MAH)
Reg. No. 5289
GOVT OF INDIA





NOTARY
Adv.
M.B. PATIL
SANGLI (MAH)
Reg No. 5289
[Signature]
GOVT OF INDIA

[Signature]
Chief Executive Officer
Sevasadan Life line Pvt. Lt



MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE, SANGLI.

Phone No. : (0233) 2672032
2676932

300/2, "UDYOG BHAVAN",
Near Govt. Rest House,
Vishrambag-Sangli 416 415

No. 1577/2018 **INSPECTION REPORT** Date : 26/10/2018

1. Name of the Industry Address & Tel. No. : M/S Sevasedan Life Line
Super Speciality Hospital Sangli road Mirad. Tel-Mirad.

2. Factory Officer Contacted : Sagar Potred - 9096702652 (3)

3. Validity of Consent 15/7/2018 Applied / Not Applied

4. i) Industrial Effluent : N/A 7. House Keeping :

ii) Domestic Effluent : 9.0

	Treatment	Disposal
Not Provided		Nalla, ✓ Creek, ✓ Sewer, on land for irrigation gardening CETP
Primary	✓	
Secondary	✓	
Tertiary		

5. Spot Observation :

Discharge	I	II
pH	—	
Smell		
Color / Physical Appearance		

5. Operation & Maintenance :

	OK	Av.	Poor
ETP/STP		✓	
Disposal		✓	
Record Keeping		✓	

13. Special Remarks if Any :

- During the visit Hospital found in operation.
- With the capacity of 75 beds. It is Super multi Speciality hospital.
- Hospital Authority has provided BMW generation as per colour coding of the bags.
- Hospital Authority has coming out the washing activity by outsourcing.
- Separate BMW storage room/shed is provided.
- CBMWISDA membership is obtained & regularly sending their BMW material.

(Industry of Representative)

	OK	Average	Poor
Mfg. Plan		✓	
ETP/STP		✓	

8. Solid Waste/Hazardous Waste :
Storage Arrangements -
Treatment & Disposal Arrangements -

9. Cess Returns : Month of

Submitted upto	—
Paid upto	—

10. Air Pollution :

Parameter	Control System	O & M
SPM	Acoustic is provided.	
So2	For D.S. Fed. - 250KVA	
Nox		

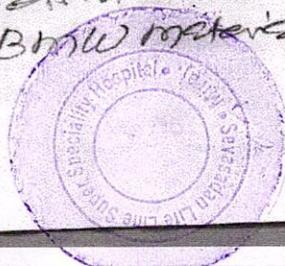
11. Tree Plantation done proposed.....

12. Last Date of JVS Collected Payment made - S. No.

13. Details of samples collected :



(RO/SRO/FO)





- ⑦ Domestic effluent generated is 9.00 c.m.d
It is treated in the STP.
- ⑧ Treated effluent is disposed to the municipal drainage.
- ⑨ Hospital has provided one Autoclave & it is in operation.
- ⑩ All wards, OPD & operation theaters are provided with display boards of BMW separate & separate Buckets as per colour coding.
- ⑪ Hospital has submitted B.G. of Rs. 1,50,000/- as per Authorization.

(Seega potrat)

[Signature]
(U.I. make)
Field Officer.

TRUE COPY

[Signature]

Adv. MARUTI B. PATIL
NOTARY REG. NO. 5289
GOVT OF INDIA
"AISHNAVI APPT" E-2, BRAHMANPUR,
MIRAJ - 416 410. MO. 9422613749
NOTARY EXP. 30/01/2023

[Faint mirrored text from the reverse side of the page, including a list of items 1-5.]

MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE, SANGLI.

Tel. No. (0233) 2672032,
2675932
Fax No. (0233) 2672032
E-mail:
sroasangli@mpcb.gov.in



Udyog Bhavan,
Behind Tata Petrol Pump,
Vishrambag, Sangli - 416 415.

Joint Inspection Report

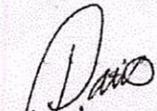
1. Name & Address of the Industry :- M/s. Sevasadan Lifeline Super Speciality Hospital [Mts. Chandanwadi, Sangli Road]
 2. Ind. Category :- Miraj, Sangli - 416410
 - E-mail :- sagarpt@4549@gmail.com
 - Phone no. :- 7385214496
 3. Date of visit :- 04-01-2022
 4. Industry Representative :- Shri. S. Patil.
 5. Visited by :- SRO, MPCB / FO MPCB-Sangli
 6. Consent Status-Valid up to :- BO/PSO/HOD-1812000006 dtd. 01/12/2018 valid upto 15-07-2021
 7. Production with capacity :- Bed. 75.0 NO.
 8. Raw material with quantity :- Hospital Bed - 75.0 NOS
 9. Water Consumption : Dom: 13.5 Ind: Nil CMD
 10. Effluent Generation : Dom: 10.0 Ind: Nil CMD
 11. WPC Status : DE: Septic tank/ Soak pit provided/Not provided
: IC: Primary/Secondary/Tertiary Treatment/Not provided/NA
 12. APC Status : D.G. Set [250.0 KVA] - 1.9 mtr stack-
- visited the Hospital for investigation of complaint telephonically launched by Shri. Tanaji Ruikar on 4/01/2022 at morning regarding disposal of Hospital general waste along with BMW on MSW site - Bedag of Sangli - Kupwad - Miraj Mun. Corp. The details are as under
- 1] The hospital is in operation having 75 Beds
 - 2] Hospital has provided segregation and storage facility for BMW as per the BMW - Rule lower - ev-2 as reported by the waste transporter at

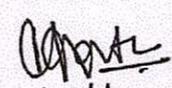


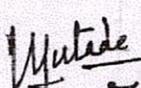


Bedak disposal site by shri. Rakesh Mehatar having verwal NO. MH-10, P-1041 owned by Mun. Corporation, the general waste of hospital packed in Black-coloured Plastic Bags with pet bottles, packing materials of medicines, plastic bags, wrapes, waste papers, kitchen waste and ~~miscellaneous~~ Biomedical waste such as plastic miscellaneous caps of syringe, glass bottles / plastic bottles, barrel-pisten etc with minor quantity stored in yellow, Red & Black plastic bags has been handed over to the waste transporter on today morning for disposal at MSW Bedag side, where the complaint matter investigated at morning today the hospital authority is agreed ~~to doing~~ the today's incidents

- 3] Hospital is having the existing STP, however the was not found in operation, it is kept idle for maintenance. The untreated effluent is being discharged into Mun. Corp. drain only by givening disinfection.
- 4] The IVs of effluent discharged in sewage line collected.


 [Shri. S. Patil]
 Manager


 [Dr. R. Matkar]
 F.O. SRO
 MPCB. Sangli


 04/01/09
 [N.S. Awatade]
 SRO MPCB
 Sangli


 [Shri. S. Thombre]
 Hospital Rep.



Chief Executive Officer
 Sevasadan Life line Pvt. Ltd.

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 Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 "MAISHNAVI APPT", E-2, BRAHMANPURA
 MIRAJ - 416 410. MO. 9422613749
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Form - IV
(See rule 13)
Bio Medical Waste Annual Return for the Calender Year - 2021

Application Type: HCF	Calender Year 2021	Submit To SRO-Sangli
Member of CBMWTF: Yes		
Type of Health Care Facility Bedded		
1) Particulars		
i) First Name Dr Ravikant	ii) Middle Name Malgonda	iii) Last Name Patil
iv) Designation Doctor	v) Aadhaar No 501808964501	vi) PAN No AAXCS5639R
vii) Address as per Aadhaar Card 10247,B,Chaitanya Garden ,Aaroha Building ,Miraj	viii) Tel. No. 8805809993	ix) Fax No.
x) e-mail sevasadanlifeline@gmail.com	xi) URL of website www.sevasadanlifelinehospital.com	
2) Details of Health Care Facility		
i) Name of the HCF Sevasadan Life Line Superspeciality Hospital Miraj	ii) Email sevasadanlifeline@gmail.com	iii) Name of the contact person Dr Ravikant Patil
iv) Contact No. 8805809993		
3) Address of the Health Care Facility		
i) Building Name/Building No./Survey Number Sevasadan Life Line Superspeciality Hospital	ii) Street / Village chandanwadi Sangli road, miraj	iii) City / Taluka Sangli
iv) District Sangli	v) Pin-Code Number 416410	vi) Near by Landmark
vii) Latitude coordinate 16.8376	viii) Longitude coordinate 74.6325	ix) Ownership Private
4) Details of valid Combined Consent and BMW Authorization (CCA)		
i) CCA / Authorization No. Format 1.0/BO/PSO/HOD-1812000006	ii) Valid Upto 2021-07-15	
5) Total No of Beds (As per valid Authorization)		75
6) Registration Number (e.g. Bombay Nursing Home reg. no.,MSDC,MBTC)		300
7) Registration Expiry Date		2024-03-31
8) Faculty of Medicine 1		
9) Whether HCE Having Captive Treatment Facility No M/s. Surya Central Treatment Facility, Sangli		



10) Details of BMW**i) Authorized Bio Medical Waste Quantity Kg/month (as per valid CCA)**

Yellow 175.00000	Red 120.00000	Blue 15.00000	White 40.00000
-------------------------	----------------------	----------------------	-----------------------

ii) Bio Medical Waste Generated (Kg/Month)

Yellow 235.50000	Red 304.80000	Blue 103.10000	White 19.20000
-------------------------	----------------------	-----------------------	-----------------------

iii) Quantity of Biomedical waste given to CBMWTFD (kg/Month)

Yellow 235.5000	Red 304.8000	Blue	White 19.2000	General Solid Waste 2500.0000
------------------------	---------------------	-------------	----------------------	---

11) Details trainings conducted on BMW**i) Number of trainings conducted on BMW Management.**

12

ii) Number of personnel trained

20

iii) Number of personnel trained at the time of induction

20

iv) number of personnel not undergone any training so far**v) whether standard manual for training is available?**

Yes

vi) any other information

No

12) Details of the accident occurred during the year**i) Number of Accidents occurred****ii) Number of the persons affected****iii) Remedial Action taken (Please attach details if any)**

No

iv) Any Fatality occurred, If yes details.

No

13) Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?

Yes

14) Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?

Yes

15) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose

No

Place Miraj	Designation Doctor	Date 29-01-2022
-----------------------	------------------------------	---------------------------

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M. Patil
Adv. MARUTI B. PATIL
 NOTARY REG. NO.-5289
 GOVT OF INDIA
 VAISHNAVI APPT., 6-2, BRAHMANPUR,
 MIRAJ - 416 410. MO. 9422613749
 NOTARY EXP. 31/10/2022

S. J. J. J.
Chief Executive Officer
Sevasadan Life line Pvt. Ltd.



VAKALATNAMA
IN THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH PUNE
ORIGINAL APPLICATION NO 08 OF 2022

Shri Mayur Bajrang Ghodake

----- } Applicant.

Versus

M/s Sevasadan Lifeline Super Speciality Hospital & 7 Others

----- } Respondents.

I Mr. Sanjay Gwalani , Chief Executive Officer, being authorized signatory, do hereby appoint and retain Mr. Dattatraya T. Devale, Advocate and authorize him to plead as well as to act and appear for us in the above Application and on our behalf for Respondent No.1 to conduct and prosecute (or defend) the same to withdraw or to compromise the same and all proceeding that may be taken in respect of any application connected with the same or any decree or order passed therein including proceeding in the application for Review to file and obtain the return of documents and to deposit and receive money on our behalf in the said Petition and in an application for Review and to represent us and to take all necessary steps on our behalf in the above matter. We agree to ratify, all acts done by the aforesaid Advocate in pursuance of this Authority.

Dated this 15th April 2022 at Pune

For Respondent No.1

Advocate for the Respondent No.1

(Mr. Sanjay Gwalani)
Chief Executive Officer
Sevasadan Life line Pvt. Ltd.



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Adv. MARUTI B. PATIL
 NOTARY REG. NO. 5289
 GOVT OF INDIA
 "SNAVA APPT" E-2, BRAHMANPUR
 BRAJ - 416 416. MO. 9422613749
 NOTARY EXP. ON: 30/01/2023

